

**Re: Situation arising from reported attempts to curb independence of
Media and restrict freedom of expression**

SHRI Y.S. CHOWDARY (Andhra Pradesh): Mr. Deputy Chairman, Sir, I thank you for finally agreeing to take up this subject as Short Duration Discussion though I have been requesting for it for the last 15 days.

Sir, I am neither supporting any media nor questioning any Government which is democratically elected. It is about the importance of freedom of speech and expression. In our democracy, Press has been placed at a very high pedestal by calling it the fourth estate—the other three being, the Legislature, the Executive and the Judiciary. The forefathers of our Constitution placed immense faith that the media can play a very impartial, constructive and selfless role in matters relating to public interest. This belief is reflected more than adequately in several concessions granted to media, including the provisions in terms of Article 19(1)(a) of the Constitution of India considering the media to be a holy cow in the course of nation-building. About the freedom of speech and expression, the rights granted under Article 19(1) are not unlimited as Article 19(2) of the Indian Constitution enables the Legislature to impose certain restrictions on free speech under the following heads – security of the State, friendly relations with the foreign States, public order, decency or morality, contempt of court, defamation, incitement to an offence, and sovereignty and integrity of India. Therefore, any restrictions on freedom of speech and expression can be enforced only by the Legislature within the framework of Article 19(2) and not by any other means.

Sir, recently, certain restrictions are attempted to be imposed. We have a history that during the emergency period, several restrictions were imposed on freedom of Press. Subsequently, attempts are being made on a regular basis to indirectly control media as media started its aggression in exposing corrupt practices by the Government and some big industrial houses. Recently, restrictions are put across the country. There are some media houses with crony capitalism and ill-gotten money. Some corporate houses are also controlling media. As all of you are aware, the new State of Telangana was formed with a lot of resistance or whatever it is. But finally in an unscientific manner the State was divided. In that background, in the recently concluded Assembly session of Telangana in June, 2014 the hon. Chief Minister moved a resolution in the State Assembly and the State Council authorising the Speaker and the Chairman respectively to decide the punishment to be given to the two private channels, on the pretext that these channels hurt the sentiments of the people of Telangana by airing certain programmes. ...*(Interruptions)*... I request every Member to hear properly. If there is anything ...*(Interruptions)*... No, Sir,

one Member can't object particularly in the Short Duration Discussion. Short Duration Discussion has to be heard. ...*(Interruptions)*... Mr. Deputy Chairman, Sir, this is not the way ...*(Interruptions)*... I am only reporting the facts that have happened in the Telangana State. ...*(Interruptions)*... No, Sir. I am only restating the facts. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What are you doing? Please sit down. ...*(Interruptions)*...

SHRI Y. S. CHOWDARY: I am not talking anything extra.

MR. DEPUTY CHAIRMAN: You can continue your speech.

SHRI Y. S. CHOWDARY: At the same time, our party opposed such a resolution on the floor of both the Houses in the State as it amounts to suppression of the freedom of the press, but the ruling party went ahead without any respect for the freedom of expression guaranteed in our Constitution. Subsequent to this resolution in the State Assembly and in the State Council, the blockade of both the channels was declared with effect from 16th June, 2014, almost 100 days are over, though the Government denies its role in it. Strangely the Government tries to stay away from the gagging effort stating that a group of people known as Multiple System Operators (MSOs), who control distribution of channels in Telangana decided to block these channels as they hurt the sentiments of the Telangana people. Sir, here it is a very important point. Can a group of private individuals like MSOs scuttle the rights guaranteed by the Constitution? It is most important to recall here that the Honourable Supreme Court in the case of *Bijoe Emmanuel v/s. State of Kerala*, and in a number of other cases held that reasonable restrictions on the freedom of speech in terms of article 19 (2) can be imposed only by a duly enacted law and not by the Executive action.

It is also necessary that there must be a reasonable nexus between the restriction imposed and the achievement of public order. If this being the rule of the land, how can the Government of Telangana play a role of a silent spectator in the present blockade of TV channels in the absence of any enacted law?

What should be the role of an elected Government? In our democracy the first and foremost obligation of any elected Government is to uphold the Constitution and initiate measures to enforce the rights granted by it to the citizens of the country, well, within the four walls of the Constitution.

The only logical conclusion one can draw in the entire episode from the silence maintained by the present Government in the Telangana State is that either it has no faith

[Shri Y.S. Chowdary]

in our Constitution, or, only sponsoring its agenda of scuttling the freedom of the press through its trusted and favourite private individuals for the reasons best known to it.

Can we allow running any of our States which are members of the Republic of Union as princely States? After independence nearly 550 princely States were unified into Indian Union after a great effort by our forefathers to carve out a federal India. Are we not going backwards by disrespecting the rules prescribed by our Constitution? Is it a safe attitude for protecting the federal structure of our country?

I am of the opinion, that this reckless and irresponsible behaviour of Telangana Government, is highly deplorable, as it is on a par with the mindset of an autocratic Princely State Head.

In these circumstances, I strongly urge the House to unanimously condemn the coercive action adopted by some private individuals against the media in Telangana with the tacit support of the present Government, undoubtedly. What are the possible reasons for the conflict with media? If we take into account some of the recent controversies surrounding the media, it clearly suggests that all is not well. I am not saying that media is always correct and they are a holy cow. It is needless to emphasize the importance of a strong and impartial media in strengthening of any society and at the same time if we fail to contain the damage that may be caused by negative and selfish media elements, it can weaken the foundations of our well preserved democratic values, social harmony, uplift of weaker sections and national integration. ...(*Time-bell sings*)... Sir, there is a need for the august House to hear my every point.

MR. DEPUTY CHAIRMAN: Then be brief. Try to shorten your speech.

SHRI Y. S. CHOWDARY: Yes, Sir. Some of the recent developments have been strongly prompting me to say that in the name of freedom of expression, the media, at times, has been brutally suppressing the fundamental rights of selected individuals and groups purely due to selfish reasons. In this context, I would like to quote a statement made by an Editor-in-Chief of Television. He said, "I guess journalists are more feared today, but sadly less respected. We are more arrogant, less ethical." The above statement clearly depicts the direction in which our media is travelling. It is an undeniable fact that in the recent times some mafias on the strength of the ill gotten wealth accumulated through corrupt practices got entry into media business and started promoting totally incorrect, biased motivated and illegal news targeting their opponents in the business and politics. These forces hardly give any value for social decency either in promoting episodes relating to women children and other weaker sections. This reckless behaviour of a section of our media, if not checked, can derail social harmony and national integration.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI Y. S. CHOWDARY: Kindly bear with me, Sir. The most unfortunate and the most damaging is extensive trial by media in some sensational cases even before the trial started by the courts. No one can enjoy unlimited rights at the cost of the fundamental rights of others. The farce of paid news prevailing is another big threat to our democracy. What is the need for protection of media? The days have gone where media was viewed as a source of information and as on date the media is playing a crucial and decisive role in crystallising public opinion on any issue due to its vast circulation because of the technology and proximity to the people.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI Y. S. CHOWDARY: No, Sir.

MR. DEPUTY CHAIRMAN: Then you will not get the reply. That is the point.

SHRI Y. S. CHOWDARY: Sir, the reply is in the afternoon.

MR. DEPUTY CHAIRMAN: At 3.30 p.m. we are starting the Private Members' Business.

SHRI Y. S. CHOWDARY: No, Sir. You have given me time to speak.

MR. DEPUTY CHAIRMAN: Listen to me. Don't you want reply?

SHRI Y. S. CHOWDARY: Sir, I humbly request you to allow me to complete.

MR. DEPUTY CHAIRMAN: Don't you want reply then?

SHRI Y. S. CHOWDARY: The existing legislation on the subject...

MR. DEPUTY CHAIRMAN: No, no. It can't be. There are others to speak.

SHRI Y. S. CHOWDARY: No, Sir. I have to suggest and request for a solution...

MR. DEPUTY CHAIRMAN: Your party's time is two minutes.

SHRI Y. S. CHOWDARY: There is no point in simply getting up and talking, Sir. I need to complete it. The legislation...

MR. DEPUTY CHAIRMAN: No, no.

SHRIMATI RAJANI PATIL (Maharashtra): Sir, how can he dictate the Chair?

SHRI Y. S. CHOWDARY: The legislations made so far in the direction of making media..

MR. DEPUTY CHAIRMAN: Mr. Chowdary, please stop. ...*(Interruptions)*... Mr. Chowdary, please listen to me. Do you want the discussion for namesake only or do you want a reply also? Listen to me. Please sit down. ...*(Interruptions)*... For the sake of the discussion, we have extended commencement of the Private Members' Business from 2.30 to 3.30 p.m. At 3.30, we have to start the Private Members' Business. So, the total time is one hour and thirty minutes. Your party time is only two minutes. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Don't show this indiscipline. The AIADMK has contributed four minutes to you and your party's time is two minutes. But you have taken 13 minutes. ...*(Interruptions)*... Please sit down. I cannot allow this. ...*(Interruptions)*... You finish in two minutes what you want to say.

SHRI Y. S. CHOWDARY: Give me three minutes and I will complete. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What is this? Don't you want others to speak?

SHRI Y. S. CHOWDARY: The purpose will be defeated if I do not complete. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Sit down now. Nothing more will go on record. ...*(Interruptions)*... Instead of six minutes, you have taken 13 minutes. Now, Shri Ananda Bhaskar Rapolu. ...*(Interruptions)*... You cannot do that. You see, you are reading a speech. ...*(Interruptions)*... You are reading a written speech which is against the rules. I can expunge the entire thing because you are reading. Sit down. ...*(Interruptions)*... How can I run the House this way? I will adjourn the House if this is the way it goes. ...*(Interruptions)*... Mr. Chowdary, if you don't behave, then, I will have to adjourn the House. That is the only way. ...*(Interruptions)*... How many minutes can you get? You had six minutes, but you have taken 13 minutes. ...*(Interruptions)*... What are you doing? ...*(Interruptions)*... Then, how do I allow others? ...*(Interruptions)*... I will be forced to adjourn the House. ...*(Interruptions)*... How can I control the House if he is not obeying me? ...*(Interruptions)*...

Now, Mr. Ananda Bhaskar Rapolu, I want to tell you one thing. We have only one hour and 15 minutes for this discussion and I have got 16 speakers. How do I manage? So, you should adhere to your party's time. The moment your party's time is over, I will stop you. Your party has only 26 minutes and you can speak for 12 minutes because the Minister also has to reply.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I will try to sum up within ten minutes and the other speakers from my party will take the remaining time.

माननीय उपसभापति महोदय, यह एक ऐतिहासिक मौका है, जब हम अगस्त क्रांति दिवस कल मनाने जा रहे हैं। In 1942, on 9th August, that is, the August Kranti Diwas, the message which spread across the globe was, “Do or die”. For this, on this day, August 8, in 1942, the Indian National Congress, under the leadership of the Father of the Nation, was resolving to attain the freedom of expression, freedom of civil rights and Purna Swaraj. With this backdrop, let us understand the shortcomings and the expanding monopolies and the creeping new complications in the expression and the spread of communication. Let us try to understand what the message of Thomas Jefferson, one of the greatest sons of the U.S, was, what the message of the U.K. Statesperson Disraeli was and what the commitment of Pandit Jawaharlal Nehru was, and how we are going ahead with the latest situations. Let us try to understand that the freedom of expression is the freedom of expression of the citizenry of the nation. We have to attain this right for the sustenance of participative democracy. We have to attain this for the smooth functioning and for the easy passage of the delivery of welfare and development towards the citizens of the nation. In this backdrop, I tried to utilize this occasion of the Short Duration Discussion on the complications that is reaching towards the freedom of expression. Let us try to understand how the institutions are growing, what is the commercial proportion and what are the patriotic components within the set up of the freedom of expression and their communicators, organizations, institutions and companies. Try to understand what is happening across the globe. In US, several important, newspaper organizations are risking to survive. What is happening with the Wall Street Journal? What is happening with the New York Times? What is happening with the Washington Post? What is happening with the USA Today? What is happening with the Chicago Tribune? These have led to create certain media monopolies and, at the same time, there are guiding institutions all across the globe. Let us try to study the examples of US, France and UK. There were wonderful regulators, monitored by the parliament. All across those nations we are having the utmost, maximum freedom of expression, freedom of communication. How are we utilizing it? This occasion will remind us what are the serious problems that have crept in all across in the print media, the visual media, the audio media in the independent India. In independent India, there were certain occasions when the fourth pillar of democracy, the media - the print media, the visual media - were always regulating within. At that juncture, there were certain challenges. We can understand the challenge that was faced by several newspaper organizations all across the nation. But in our State of Telangana, the 29th State of the Indian Union, the newly formed State, which is having a life of almost 70 days, is having a greater challenge which needs a deeper study. What is the study that is

[Shri Ananda Bhaskar Rapolu]

required? We are having about 30 TV channels just within Telangana. We were having these channels to communicate. But what are the challenges that have come up before the print organizations? The print organizations like *Eenadu*, *Sakshi*, *Vaaritha*, *Andhra Jyothy*, *Andhra Bhoomi* and *Namasthe Telangana* are facing to reach their break even. But the TV channels have been created in such a way that everybody will think that there are a lot of lucrative profits. But it is not the same case. In this enlargement of media organizations and communication channels, there crept in certain service providers. They are also having a business proposition. With this business proposition, before the bifurcation of our United State of Andhra Pradesh, the tussle between the media organizations which were having the proprietorship across the regions were the contenders and the promoters and they played their game to the maximum possible length. Now we are in two different States. Can we ever think of the owners of news channels or print media of Telangana having their circulation or communication facility in the residuary State of Andhra Pradesh?

In this backdrop, our people of Telangana have taken up this issue. To take advantage out of this, a very clever man, who has become the first Chief Minister of Telangana – he is a very good communicator; he can try to convince each and everybody – is taking advantage of this situation. Why am I singularly pointing towards an individual? He is having his own grudge. At this juncture, a few news channels, like TV9 and ABN Andhra Jyoti, were having certain communication spread across which was also derogatory in every sense. It seems they have already expressed their written on-channel apologies towards that. But, with this complicated network system, the multiple service providers, who are operators, were able to stop...

MR. DEPUTY CHAIRMAN: Two more minutes.

SHRI ANANDA BHASKAR RAPOLU: I will not take more than that. Those operators cleverly crept in and tried to stop certain channels and their communication. This has created a new challenge. For that reason I have mentioned great memories of Pandit Nehru, Thomas Jefferson, Benjamin Disraeli and all other stalwarts. But, with this advantage, the single person, the first Chief Minister of Telangana, is projecting as if he is pure, as if he is not at all having any concern or commitment or responsibility towards the freedom of expression. Let it not dearer to us. Media will not always appreciate us. Media in its natural way of communication criticize...

MR. DEPUTY CHAIRMAN: Okay. Rapolu, you have only one more minute. Now, conclude.

SHRI ANANDA BHASKAR RAPOLU: With this, he has created such havoc. For almost 100 days, they are able to censor through the new mechanism of complication which crept in the network.

At this juncture, I call upon the Union Government to come to the rescue and study the regulators available across several countries in the world and try to evolve such a mechanism which will create the necessary environment for free flow of communication which is the message for August Kranti Diwas. Thank you.

श्री तरुण विजय (उत्तराखंड) : उपसभापति महोदय, मीडिया के बारे में जब हम बात करने के लिए खड़े होते हैं तो मुझे अकबर इलाहाबादी की एक पंक्ति याद आती है, जो उन्होंने आजादी के समय में कही थी कि :

‘खींचो न कमानों को न तलवार निकालो,
जब तोप मुकाबिल हो तो अखबार निकाला।’

सबसे बड़ा जो हथियार है, वह शब्द का हथियार है, वह अक्षर का हथियार है, वह हमारे अखबारों का हथियार है। उसके माध्यम से हम देश में वह चैतन्य जागृत करते हैं, जिस चैतन्य ने आजादी की लड़ाई में अंग्रेजों के विरुद्ध लड़ाई की। लगभग हमारे हर राष्ट्रीय नेता पत्रकार थे। चाहे वे पंडित जवाहरलाल नेहरू हों, चाहे वे दीनदयाल उपाध्याय जी हों...(व्यवधान)... जब भी किसी भी खराब काम, नकारात्मक काम, अन्याय के खिलाफ या नाइंसाफी के खिलाफ हमारी लड़ाई हुई है, तो मीडिया से शुरू हुई है। आजादी से पहले लगभग हमारे सभी राष्ट्रीय नेता पत्रकार थे, संपादक थे। पंडित जवाहरलाल नेहरू, श्री अरविंद, लोकमान्य बाल गंगाधर तिलक - जिन्हें मांडले, म्यांमार (बर्मा) में निर्वासन मिला, जहां वे सात वर्ष तक मांडले की जेल में रहे। आजादी के तुरंत बाद महात्मा गांधी का “हरिजन”, “नवजीवन” और 1947 में एम. चलपति राव Doyen of the Indian Journalism रहे, जो मेरे बहुत अच्छे मित्र तो क्या कहूं, मैं उनका आशीर्वाद लेता था। “नवजीवन”, “National Herald” जैसे अखबारों के वे उस समय प्रमुख थे। बाद में 1947 के समय श्री अटल बिहारी वाजपेयी, पंडित दीनदयाल उपाध्याय, डा. राममनोहर लोहिया, ये सभी शब्द के धनी, शब्द के समृद्धि वाले रहे। यह समय कभी नहीं देखा कि न कानून, न हुक्म, लेकिन चैनल बंद हो जाएं। चैनल ने कुछ गलत कहा होगा, सही कहा होगा, उसको संभालने के लिए हमारे पास कानून हैं, ऐसा नहीं है कि हमारे पास कानूनों की कमी है। यह स्टालिनवाद कि हुक्म हो गया, साहब नाराज हो गए और चैनल बंद हो गया और किसके माध्यम से हुआ, मल्टीपल सिस्टम ऑपरेटर्स के माध्यम से। क्या हम मल्टीपल सिस्टम ऑपरेटर्स को नया सेंसर, एक नया तानाशाह या शब्दों पर नियंत्रण रखने वाली एक बॉडी बना सकते हैं? मैं समझता हूं कि सदन में कोई भी इससे सहमत नहीं होगा। अगर किसी भी अखबार से शिकायत है, उसके जरिए है, लेकिन उपसभापति महोदय, मैं सरकार से भी यह कहना चाहूंगा कि जो हमारे समाचारपत्रों पर सरकार की ओर से भी रेग्युलेटरी बॉडीज बनाई हुई हैं, वे अखबार और मीडिया का काम करने के अलावा बाकी सब कुछ करती हैं, लेकिन मीडिया का काम नहीं करती हैं।

[श्री तरुण विजय]

मीडिया के संबंध में वे बहुत कम बोलती हैं। इसलिए हम समझते हैं कि किसी भी अखबार या चैनल के बारे में कोई शिकायत है तो तरीका यह नहीं हो सकता कि आप उनको बंद कर दें। हिन्दुस्तान में 74 हजार से ज्यादा अखबार हैं, जिनमें से 43 हजार से ज्यादा अखबार केवल भारतीय भाषाओं के हैं। भारतीय भाषाओं के अखबारों में बहुत प्रगति है। मैं एडि टर्स गिल्ड का सदस्य और एक सम्पादक तथा पत्रकार होने के नाते यह बताना चाहूंगा कि हमारी क्या चिंताएं हैं। हमारी ये चिंताएं हैं कि आज समाचारपत्रों में सम्पादक समाप्त हो गए हैं। वे बहुत कम हैं। अगर आप सम्पादक संस्था की ओर देखेंगे, तो आपको एडि टर्स बहुत कम मिलेंगे, आज marketing executives, sale executives, editorials के माध्यम से अखबार निकाल रहे हैं। एक समय था जब अखबार संपादकीय पढ़ने के लिए पढ़े जाते थे editorials पढ़ने के लिए पढ़ जाते थे, लेकिन आज एडि टर्स की संस्था सबसे ज्यादा खतरे में है।

दूसरी बात यह है कि मार्केट फोर्सों का बहुत चलन हो गया है। मैं हिन्दी की बात कर रहा हूँ, ऐसी ही बात अन्य भारतीय भाषाओं की भी है। भाषा पर सबसे ज्यादा कुठाराघात हो रहा है। अस्वीकार्य अंग्रेजी के प्रयोग हो रहे हैं। क्या आप समझ सकते हैं कि हिन्दी का शीर्षक - "मिलीटेंटों की फायरिंग", "मल्टीपल ज्वाइंट कमीशन गठित होगा" ये हिन्दी के शीर्षक हो रहे हैं। बांग्ला में ऐसा हो रहा है, तमिल में ऐसा हो रहा है, हिन्दी के अंक गायब हो रहे हैं, हिन्दी के अखबारों को चलाने वाले वे हो गए हैं, जिन्हें हिन्दी नहीं आती है। वे पर एक हिन्दी का शुद्ध, अच्छा नहीं लिख सकते, उन्हें वर्तनी नहीं आती, उनसे वर्तनी की बात करते हैं, तो वे गुस्सा हो जाते हैं। मीडिया घराने कौन चला रहे हैं? मीडिया घरानों के पास अपार सम्पत्ति है।

उपसभापति महोदय, नेपाल, बंगलादेश, भूटान, चीन, पाकिस्तान, श्रीलंका कोई correspondent नहीं भेजता है। हिन्दुस्तान में 22 से ज्यादा चीन के संवाददाता आज की तारीख में हैं। उनका रेडियो, उनका टेलिविजन, उनका प्रिंट मीडिया, ग्लोबल, टाइम्स, हिन्दुस्तान के तीन संवाददाता पूरे चीन की रिपोर्टिंग करते हैं। China is reported to India through Western News Agencies like Reuters, AP and AFP. China should be reported; Pakistan should be reported; and, Bhutan and Sri Lanka should be reported to India through Indian correspondents, through Indian eyes, through Indian writers. Why not these media houses spend a penny to send their correspondents in Islamabad, in Kathmandu, in Colombo, in Dhaka, in Thimpu, in Beijing, and in Shanghai? We are dependant totally on the Western media to understand, our immediate neighbours. Why? मीडिया के बारे में यह चिंता होती है कि हिन्दुस्तान में मीडिया बाकी लोगों की रिपोर्टिंग नहीं करती।

दूसरे, हम लोग यह देख रहे हैं, एडि टर्स गिल्ड ने किया है, कई सेमिनार पेड मीडिया पर हुए हैं। हम लोग पॉलिटिक्स में आते हैं, हम लोग जिले में जाते हैं, हम लोग प्रांत में जाते हैं, सबसे बड़ी चिंता हमारे कार्यकर्ताओं की होती है- सर, चुनाव आने वाले हैं कितना पैसा देना है? इस बात की चिंता मीडिया को है। यह सरकार के दखल की बात नहीं है, अगर मीडिया में कोई सुधार लाना है, तो केवल मीडिया के लोग ही ला सकते हैं। मीडिया के सम्पादक इस बारे में

चिंतित हैं कि जो पेड मीडिया का एक कैंसर हमारे बीच में आ गया है, इसका मुकाबला कैसे किया जाए, खबर आप नहीं देंगे। सांसदों से पैसा मांगते हैं कि हमारे अखबार में विज्ञापन दीजिए, सर, हम कैसे विज्ञापन दें? अगर हम विज्ञापन नहीं देंगे, तो कहते हैं कि तुम्हारी गलत खबरें छापेंगे। यह हमारे लिए बड़ी चिंता की बात है।

हिन्दी की पत्रिकाएं समाप्त हो रही हैं। इसी प्रकार से अन्य भाषाओं में हो रहा होगा। हमारे यहां हम हिन्दी कैसे पढ़ें? पहले धर्मयुग, सारिका, दिनमान इस प्रकार के संस्थान थे हिन्दी पत्रिकाओं के, जो हिन्दी सिखाते थे। आज कहा जाता है कि अपनी भाषा बिगाड़नी है तो हिन्दी का अखबार पढ़ लीजिए। भाषा नहीं आती है, आपकी भाषा बिगड़ जाएगी। सर, आज समाचारों में विज्ञापन नहीं आते हैं, बल्कि विज्ञापनों में समाचार आते हैं। आज यह परिस्थिति हो गई है कि वे अखबार, जो अपने को कहते हैं कि हम नेशनल न्यूजपेपर हैं, उनका नेशनल न्यूजपेपर कनाॅट प्लेस से नोएडा तक की खबर छापता है और कहता है कि मैं राष्ट्रीय अखबार हूं। आपको इनमें नागालैंड, मिजोरम, लक्षद्वीप, लदाख, गुजरात, केरल, तमिलनाडु, मुंबई के समाचार कहां मिलते हैं? पहले पूरे भारत का जो एक समग्र दृष्टिकोण आता था, आज वह गायब हो गया है और हर अखबार सिकुड़ता जा रहा है। जैसे राजनेताओं के बारे में कहा जाता है, your India is where your vote bank is. जहां से तुम्हें वोट बैंक मिलता है, वहीं तुम्हारा हिन्दुस्तान सिकुड़ गया। अखबारों का हिन्दुस्तान कहां है? जहां उनका अखबार बिकता है, वहीं उनका राष्ट्र है, वहीं उनका हिन्दुस्तान होता है। मैं ये चिंताएं एक संपादक और एक पत्रकार होने के नाते व्यक्त करता हूं। मैं नहीं समझता कि सरकार को इसमें कहीं भी दखल देने की आवश्यकता है या दखल देने का अधिकार है। लेकिन हम चिंतित हैं और मीडिया का यह रूप बदलना चाहिए ...(व्यवधान)...

MR. DEPUTY CHAIRMAN : Tarunji, take two more minutes.

श्री तरुण विजय : जो अकबर इलाहाबादी ने कहा था कि हम अच्छे ढंग की...(व्यवधान).. सर, एक सैंकेंड। सर, वैचारिक अस्पृश्यता की बात है। हम इसको नहीं समझते कि यदि हम संपादक की राय से सहमत नहीं हैं तो उसके अखबार में छापेंगे। के.आर. मलकानी जी किसी “आर्गेनाइजर” के बहुत अच्छे एडिटर थे, उनको एक बहुत बड़े डेली न्यूजपेपर ने पिछली अटल जी की सरकार में चीफ एडिटरशिप की पेशकश की थी। उन्होंने कहा, “नहीं, तुम यह पोलिटिकल पेशकश कर रहे हो, हमारी सरकार जाएगी, उसको बाद तुम हमें भी बाहर कर दोगे, I am happy in Organizer. मैं “पांचजन्य” का संपादक रहा हूं। मैंने अपने अखबार में कांग्रेस, सी.पी.एम., राजेश्वर राव जी का इंटरव्यू छापा। ए.बी. वर्धन, राजा, ज्योर्तिमय बसु, जयराम रमेश, मणिशंकर अय्यर हमारे अखबार में क्यों छपे? ये सभी इसलिए छपे क्योंकि वे समझते थे कि हम उनके इंटरव्यू में एक शब्द भी इधर से उधर नहीं करेंगे। हमारी अपनी एडिटोरियल पॉलिसी है, हम छापेंगे, लेकिन यदि आपकी बात छापेंगे तो ईमानदारी से छापेंगे। गुलाम नबी आजाद साहब, जब आप स्टेट मिनिस्टर फॉर होम थे, तब उस समय मैं एच.एम.ए.सी. का सबसे यंगेस्ट मैम्बर बना था। मैं आपको तब से जानता हूं, हमने आपको छापा है। हमने गुरशरण सिंह जी की “इप्टा” के समाचार छापे और अपने अधिष्ठान से डिगे नहीं।

[श्री तरुण विजय]

सर, अखबारों में जो वैचारिक अस्पृश्यता आ गई है, वह बहुत चिंता का विषय है। मैं अखबारों की स्वतंत्रता का पूरा समर्थन करते हुए एक व्यक्ति की भी ...**(समय की घंटी)**... माइनोंरिटी हो, उसको छापेंगे ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Mr. Tarun Vijay, now you conclude. There is one more speaker from your party.

श्री तरुण विजय : ये जो चिंताएं हैं, हमें उनको एड्रेस करना चाहिए। आपने बोलने का अवसर दिया, इसके लिए धन्यवाद।

MR. DEPUTY CHAIRMAN: Mr. Brajesh Pathak, I can call you, but your time is only four minutes.

SHRI BRAJESH PATHAK (Uttar Pradesh): Four minutes? It should be nine minutes, Sir.

MR. DEPUTY CHAIRMAN: No, no; that time is cut off. You take five minutes. ...**(Interruptions)**... No, he has especially requested as he has to go. लंच के बाद ये अवेलेबल नहीं हैं। इन्होंने especially request की है, इसीलिए एलाउ किया है। आप सिर्फ पांच मिनट बोलिए।

श्री ब्रजेश पाठक : आप जितना कहेंगे, मैं उतना ही बोलूंगा। उपसभापति जी आपको धन्यवाद कि आपने एक बहुत गंभीर और समसामयिक विषय पर बोलने का मौका दिया है। भारत में आजादी के बाद संवैधानिक व्यवस्था लागू हुई। इस संवैधानिक व्यवस्था के तहत कार्यपालिका, विधायिका तथा न्यायपालिका को अपनी-अपनी जिम्मेदारी निभाते हुए भारतीय संविधान के तीन स्तंभ माना गया। लेकिन मीडिया समाचार जगत ने अपनी भूमिका के तहत भारत में स्वयं चौथा स्तंभ सृजित किया। आज भी इसी के तहत हम मीडिया को चौथा स्तंभ मानते हैं। लेकिन समय-समय पर ऐसी खबरें आती हैं कि प्रिंट मीडिया, इलेक्ट्रॉनिक मीडिया को कहीं न कहीं से नियंत्रित करने के प्रयास किए जा रहे हैं, जो कि लोकतंत्र के लिए बिल्कुल उचित नहीं है। वर्ल्ड प्रेस फ्रीडम इंडेक्स के अनुसार 180 देशों में भारत में 140वें नंबर पर आता है, जहां पर मीडिया को कंट्रोल किया जाता है। अगर मीडिया जगत के आंकड़ों पर नज़र डालें तो पता चलता है कि दुनिया में जितने भी लोकतांत्रिक देश हैं, उनमें सर्वाधिक पत्रकार, जो समाचार संकलन के लिए जाते हैं, वे भारत देश में सर्वाधिक जान गंवाते हैं। एक दूसरे आंकड़े के अनुसार भारत 180 देशों में सबसे खतरनाक देशों में दूसरे नम्बर पर आता है, जिनमें पत्रकार समाचार संकलन के लिए जाते हैं और जिनके ऊपर हमेशा जान का खतरा बना रखता है। यह तथ्य हमें वर्ल्ड एसोसिएशन ऑफ न्यूजपेपर्स के अनुसार मिला है।

महोदय, सर्वाधिक चिन्ता का विषय यह है कि हमारे पत्रकार भाई, जो देश के प्रति अपनी जिम्मेदारी को समझते हुए समाचार संकलन में लगते हैं, चाहे इलेक्ट्रॉनिक मीडिया में हों या प्रिंट

मीडिया में हों, वे बराबर कहीं-न-कहीं संघर्ष के शिकार होते रहते हैं, चाहे उन्हें अपने संस्थान में संघर्ष करना पड़ता हो अथवा समाचार संकलन के लिए संघर्ष करना पड़ता हो। कभी-कभी ऐसे मौके आते हैं कि अगर हम उनकी व्यक्तिगत जिन्दगी पर नजर डालेंगे, तो पाएंगे कि पत्रकार साथी जिस ढंग से समाज में जीते हैं, उनको वास्तव में रहने के लिए, खाने-पीने के लिए आज भी हम लोग वे व्यवस्थाएं उपलब्ध नहीं करा पाए हैं, जिस जिम्मेदारी के तहत वे काम करते हैं। हमारा मानना है कि जिसकी जो भी जिम्मेदारी है, उसको उस जिम्मेदारी के तहत जीवनयापन के लिए हमें सारी सुविधाएं उपलब्ध करानी होंगी। मैं संसद भवन की चर्चा करना चाहूंगा। जब मैं 2004 में लोक सभा में चुन कर आया, उस समय लोक सभा के स्पीकर दादा सोमनाथ चटर्जी हुआ करते थे। चाहे पानी बरसे, चाहे आंधी-तूफान आए, लेकिन हमारे पत्रकार साथी खुले आसमान के नीचे समाचार संकलन का काम करते हैं। बाहर तो हालत और भी खराब है। वहां पार्क में धूप में छोटे-छोटे पेड़ों के नीचे दस लोग खड़े नहीं हो सकते, लेकिन 15-15, 20-20 के झुंड जेट-बैसाख की दोपहर में अपने को बचाने का काम करते हैं। आज भी हम उनको दिल्ली के अन्दर संसद भवन में इतनी सुविधाएं नहीं दे पाए हैं कि हम उनको बैठने के लिए जगह दे पाएं, उनको पीने का पानी दे पाएं। खौलते पानी को पीकर जून की दोपहर में वे समाचार संकलन का काम करते हैं। हमें इस ओर भी ध्यान देना होगा। जब हम लोगों ने सोमनाथ दादा से रिक्वेस्ट की, तो आज आप जो टिन शेड देखते हैं, जो प्लास्टिक का टिन शेड लगा हुआ है, यह दादा के निर्देश पर लगा। दादा ने बाहर भी पीने के पानी का इंतजाम कराया था। लेकिन आज भी उनके लिए समुचित व्यवस्थाएं नहीं हैं। समय-समय पर सूचनाएं आती रहती हैं। पॉलिटिकल सिस्टम में हम लोगों के बाद अगर कोई स्वयं को सबसे ज्यादा असुरक्षित महसूस करता है, तो वह पत्रकार है। पता चला कि पत्रकार साथी तो समाचार संकलन के लिए फील्ड में संसद में आए हैं, वहां उनकी कुर्सी कोई दूसरा हिला रहा है। जब तक हम उनके जीवनयापन के लिए, उनके जीवन को आगे बढ़ाने के लिए उनको सुनिश्चितता नहीं दे पाएंगे, तब तक वास्तव में हमारे लोकतांत्रिक देश का जो चौथा स्तम्भ है, उसको हम सुरक्षित नहीं रख सकते। हमें उनको मानसिक, शारीरिक और आर्थिक सुरक्षा देनी होगी। उनके बच्चों के लिए इंतजाम करने पड़ेंगे। जब मैं डिपार्टमेंट रिलेटेड पार्लियामेंटरी स्टैंडिंग कमेटी ऑन हेल्थ का चेयरमैन था, तो हमें एक सूचना मिली थी। उस जमाने के माननीय स्वास्थ्य मंत्री जी हमारे बीच हैं। जब मैं कमेटी का अध्यक्ष हुआ करता था, तो हमें सूचना मिली कि पत्रकार साथियों को तो सी.जी.एच.एस. में मेडिकल की सुविधा मिलती है, लेकिन उनके परिवारजनों, मां-बाप को यह सुविधा नहीं मिलती है। जब हमें सूचना मिली, तो मैंने तत्काल आपको पत्र लिखा। आपने उस पर स्वीकृति प्रदान की, इसके लिए मैं सदन के अन्दर आपका आभार व्यक्त करता हूं। जब भी हमें इस तरह की कोई सूचना मिलती है, तो मीडिया जगत को मजबूत करने के लिए, अपने पत्रकार साथियों को मजबूत करने के लिए, उनके मान-सम्मान के लिए, उनकी मदद के लिए हमें हमेशा खड़े होना चाहिए। यह जो अल्पकालिक चर्चा आई है, यह तेलंगाना और आन्ध्र प्रदेश को लेकर आई है। वहां जो कुछ भी हुआ है, उसके लिए हम चाहते हैं कि न्यायपूर्वक काम हो और सभी लोग सबका सम्मान करें, तभी हमारा लोकतांत्रिक देश आगे बढ़ पाएगा।

उपसभापति महोदय, चूंकि मैंने आपको भरोसा दिया था कि मैं आपके अनुसार चलूंगा,

[श्री ब्रजेश पाठक]

इसलिए इन्हीं लफ्जों के साथ मैं आपका आभार व्यक्त करते हुए अपनी बात समाप्त करता हूँ। जय हिन्द, जय भारत।

MR. DEPUTY CHAIRMAN: The House is adjourned to meet at 2.30 p.m.

The House then adjourned for lunch at nine minutes past one of the clock.

The House re-assembled after lunch at thirty minutes past two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*:

MR. DEPUTY CHAIRMAN: Shri Derek O'Brien. You have only five minutes.

SHRI DEREK O'BRIEN (West Bengal): Sir, four people are not speaking from my Party; only one is speaking.

MR. DEPUTY CHAIRMAN: But you have only five minutes.

SHRI DEREK O'BRIEN: Sir, I have seven minutes.

MR. DEPUTY CHAIRMAN: Then, how do we manage? At 3.30 p.m., we have to start Private Members' Business.

SHRI DEREK O'BRIEN: I will quickly make my points. Sir, I never fight with you about time.

MR. DEPUTY CHAIRMAN: Okay.

श्री देरेक ओब्राइन : ऑनरेबल डिप्टी चेयरमैन सर, हर खबर का 50% सच होता है, लेकिन दिक्कत इस बात की है कि यह कोई नहीं जानता कि कौन सा 50% सच है, Fifty per cent of all the news we see on TV or in the print is true, but the problem is we do not know which 50 per cent it is. We do not want to blame journalists. They are doing their job. We also do not want to blame business houses. We don't want to blame journalists; the problem, actually, lies, Sir, with the system. Mr. Chairman, Sir, was kind enough to allow this debate to happen today. I was wondering what is so significant about the timing of this debate. Interestingly, the same Chairman had allowed a similar debate a few months after the 2009 election. Early 2010, he allowed a debate on the media. That was significant as independence of the media is important and, especially, since all the problems arise after the elections. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Andhra Pradesh): That was on the paid news.

SHRI DEREK O'BRIEN: This is also on the media and the paid news.

MR. DEPUTY CHAIRMAN: Mr. Derek, don't comment upon the....

SHRI DEREK O'BRIEN: Sir, I am not. I am saying good. ...*(Interruptions)*... I am happy. In fact, I am now going to make a request to the Minister. Last time, the hon. Chairman allowed a discussion; very nice. But nothing happened. This time, the Minister is here. My request is to make something happen after this discussion.

MR. DEPUTY CHAIRMAN: So, you are thanking the Chairman for this.

SHRI DEREK O'BRIEN: Yes.

MR. DEPUTY CHAIRMAN: That is good. Say that.

SHRI DEREK O'BRIEN: Because in this day of FDI, this is a new one, Sir, which is called 'MDI'. 'D' is direct, 'I' is interference and the 'M' you can interpret in many, many ways and use your imagination for the 'M'. I am a simple person. My interpretation of 'MDI' is Media Direct Interference.

DR. V. MAITREYAN (Tamil Nadu): Sir, 'D' also stands for Derek!

SHRI DEREK O'BRIEN: Okay; thank you. Sir, if you notice in today's debate, it is very nice that AIADMK ...*(Interruptions)*...

SHRI RAJEEV SHUKLA (Maharashtra): 'M' stands for...

SHRI DEREK O'BRIEN: Please don't take my time. Well, I am not yielding.

SHRI RAJEEV SHUKLA: 'M' stands for your Leader also!

SHRI DEREK O'BRIEN: She is a good 'M'. There are a lot of bad 'Ms' also. Okay. Sir, I like the AIADMK and the DMK. Today, both of them forfeited their time. When I asked them why, they said because we own our channels. I like that. It is good to give your ideological point of view. Even my friends from the Shiv Sena had their own newspaper. We also have our newspaper once a week. If you, political party, want to put your ideology out through your paper, no problem. But the problem is with those who try to be neutral angels. They pretend to be neutral, Sir. We keep using the word 'paid news', 'paid news', but you talk to all the journalists; none of them is paid very well. So, why do we call it 'paid news'? I think, we have come now, after the elections, to the era of 'super paid news'. The danger of 'super paid news' is that this can weaken democracy. Why will it weaken democracy? Because in elections, we believe, real people will not come to Parliament, on occasions.

[Shri Derek O'Brien]

Sir, now let me talk about media reforms. I have got some specific suggestions for the Minister rather than going media bashing. Media reforms can only take place if there are electoral reforms and electoral reforms have to be linked to judicial reforms. I am happy that the Government is starting today or maybe next week by bringing reforms on the Judicial Commission. That is a good start for judicial reforms. As for electoral reforms, it is the second line of Trinamool Party's manifesto which is about bringing about electoral reforms. So, we really believe that with the kind of billions of dollars being spent in this advertising campaign, parties should be given money for the election campaign. The Government should pay thousand crores or two thousand crores to the EC to distribute it. Sir, there is a danger of media powerhouses. Sixteen-eighteen-twenty people are controlling thousands of papers. The only point I want to make on the media powerhouse is, if the media barons – one or two of them; they should decide – want to join politics, they are welcome to join, get elected and come to the House. But don't be a Chief Editor and pretend that you want to be the Adviser to the Chief Minister. That is a dangerous trend.

Sir, there are two recommendations of the Standing Committee, but I would not comment on that. I quickly want to come to the social media to make four one-line points on social media.

Sir, take the social network because today each one of us here is a broadcaster, each one of us here is a publisher because we can go out now and say whatever we want to say through Facebook, through Twitter. So, for social media – Section 66A – it is time to set up some sort of an expert committee to solve our first problem on the traditional media, including how we can give the Press Council of India some teeth, how we can solve these problems. But for the social media like the first media, the best regulation we are suggesting is self-regulation. Sir, in the social media today, unfortunately, everything we read becomes the truth. This is always not the case. There is a certain responsibility on the social media and, I think, to be fair to our politicians and all of us, there is a change in the way we looked at it in the last three years.

I want to make two quick recommendations to the hon. Minister. We used to meet him only on television channels because he was a spokesperson for his party and I am for mine. So, now he is in a different position. Sir, the Press Council today can only warn, admonish or censure the erring newspaper. There is no penalty for paid news. To find a definition for paid news is difficult. We need to find a definition for paid news. We need an independent regulatory mechanism. We are not suggesting anything to take away the independence, but in the name of independence ...(*Time-bell rings*)... One minute, one minute.

Sir, there are three broad issues which I want to leave behind with the Minister. Sir, there is a need for an Expert Committee for the Social Media because it requires a thorough understanding of the media. Number two, how do we make the role of the Press Council of India more responsible? Number three, it is no use in bashing the journalists, it is no use in bashing the media houses. We ourselves need to find and fix the system for a new tomorrow in the media. Thank you, Sir.

श्री हरिवंश (बिहार) : उपसभापति जी, इस विषय पर बोलने से पहले मैं दो-तीन चीजें स्पष्ट करना चाहूंगा।...(व्यवधान)...

MR. DEPUTY CHAIRMAN : Please take four to five minutes, not more than that.

श्री हरिवंश : सर, मैं पार्टी लीडर से कहता हूँ कि अगर वे एक-दो मिनट और दे सकें, तो मैं और बोलना चाहूंगा।...(व्यवधान)...

श्री उपसभापति : चार-पांच मिनट।

श्री हरिवंश : सर, इस विषय पर बोलने से पहले मैं दो-तीन चीजें स्पष्ट करना चाहूंगा। मीडिया आज एक बड़ा व्यापक शब्द हो गया है- सोशल मीडिया, फेसबुक, ट्विटर, इंटरनेट, टी.वी. चैनल्स और एफ.एम. रेडियो। परन्तु मैं स्पष्ट करना चाहूंगा कि मेरी चर्चा मेन स्ट्रीम अखबारों, ट्रेडिशनल मीडिया, खास तौर से न्यूजपेपर्स और कुछ हद तक टी.वी. चैनल्स तक ही सीमित रहेगी।

सर, सबसे पहले मैं हालात बताना चाहूंगा। मई, 2014 में जारी 'एनुअल इंडेक्स ऑफ मीडिया फ्रीडम' में भारत नीचे खिसक कर 78वें स्थान पर चला गया है। भारत को उन देशों के साथ क्लब किया गया है, जहां मीडिया को बहुत कम फ्रीडम है। दूसरी चीज, लम्बे समय तक मीडिया में जुड़े रहने के बाद मेरा अनुभव यह है कि जिस विषय पर आज हम चर्चा कर रहे हैं, मीडिया की अभिव्यक्ति और बोलने की आजादी पर, उसके नीचे की जमीन, अगर मैं मुहावरे में कहूँ, तो बहुत पहले ही वह जमीन हमारे पास से निकल चुकी है। मैं उल्लेख करना चाहूंगा कि कैसे? 2012 के अंत में दुनिया की मशहूर मैगजीन 'The New Yorker' में भारत के एक सबसे बड़े घराने पर एक बहुत जानकारीपूर्ण लेख छपा। भारत का मीडिया कहां है, इससे बहुत जानकारी मिलती है। मैं क्वोट कर रहा हूँ, जो उस मीडिया घराने के ओनर ने कहा है- "We are not in newspaper business. We are in advertising business. If 90 per cent of your read news come from advertising, you are in advertising business." सर, मैं किसी का नाम नहीं ले रहा हूँ। इसकी बहुत आलोचना हुई। परन्तु मैं उस व्यक्ति को धन्यवाद देना चाहूंगा, जिसने यह साहस किया कि यथास्थिति क्या है, मैं बताऊँ। जब मैं यह पढ़ रहा था, तो गांधी जी के 'इंडियन ओपीनियन' की याद आई। जब सौ वर्ष पूरे हुए तो 'इंडियन ओपीनियन' पर एक पुस्तक आई थी। उस पुस्तक में उल्लेख था कि गांधी जी ने एक शाम को कैसे यह तय किया कि विज्ञापन के बगैर मुझे अखबार निकालना है, ताकि मैं सच कह सकूँ। सर, दिक्कत हमारे समाज में साथ यह है कि

[श्री हरिवंश]

आज हम सभी राजनीति से जुड़े लोग या मीडिया में सफाई चाहने वाले लोग मानस गांधी का रखते हैं, वह प्योरिटी चाहते हैं, परन्तु हमने सब कुछ बाजार के हाथों में सौंप दिया है, जिस बाजार पर किसी का कोई कंट्रोल नहीं है। ऐसा कैसे हुआ? मीडिया में रहते हुए जिन लोगों ने मीडिया के self criticism या self introspects पर काफी काम किया, उनमें से एक मैं भी रहा हूँ, पर मैं उल्लेख करना चाहता हूँ कि राजनीतिक फैसलों के तहत आर्थिक नीतियों का परिणाम है कि आज मीडिया प्रोफेशन से इंडस्ट्री में बदल गया है। राजनीति रहनुमाई करती है, इतिहास बदलती है, मीडिया नहीं। इस राजनीति से नैतिक आभा खत्म हुई और मीडिया पर इसका सीधा गहरा असर पड़ा। 60-70 का दौर याद कीजिए, इस मेन स्ट्रीम मीडिया को जूट प्रेस कहा जाता था। उस समय जो जूट मिल के मालिक थे, वही अधिकतर मीडिया के मालिक थे, तब भी इस मीडिया में यशस्वी संपादक निकले। हाल तक यह असर था कि एक बड़े अंग्रेजी अखबार के संपादक उसी परंपरा के तहत कहते थे कि प्रधानमंत्री के पद के बाद मेरा दूसरा महत्वपूर्ण पद है। वह नैतिक आभा थी, पर ये संपादक कहाँ गए? संपादक essence of values के प्रतीक थे। हमारे माननीय सदस्य तरुण विजय जी कह रहे थे कि संपादक खत्म हो गए। दरअसल मैं यह कहता हूँ कि अपनी समझ के साथ कहता हूँ कि मार्केट इकॉनॉमी में राजनीति से नैतिकता विचारधारा का अंत हुआ और पत्रकारिता से संपादकों का अंत हो गया।

हमारे लिए साल 1991 लैण्डमार्क है, जब देश के इतिहास में टर्निंग प्वाइंट, आर्थिक उदारीकरण का आया। इससे बहुत अच्छी चीजें भी हुईं, लेकिन समुद्र मंथन से भी विष निकला था और उस विष की तरह ही इस उदारीकरण की प्रक्रिया ने बहुत सारी चीजें इस मीडिया में की हैं। मीडिया घरानों की स्थिति की हकीकत क्या है? छोटे अखबार और मझोले अखबार तो अपने अस्तित्व की लड़ाई लड़ रहे हैं और बड़े घराने भी मुसीबत में हैं। आज की हकीकत क्या है? हमारे मित्र तरुण विजय जी ने उल्लेख किया कि आप उतने काबिल हैं, तो अखबार निकालिए। वह दौर पहले का था, जब आइडियाज़ से, आदर्शों से, कल्पना से प्रेरित लोग छोटी पूंजी से अखबार निकाल सकते थे, लेकिन आज हालात बदल गए हैं। आज एंट्री प्वाइंट ही ऐसा हो गया है कि जब तक बड़ी पूंजी आपके पास नहीं है, तब तक आप अखबार की दुनिया में प्रवेश नहीं कर सकते हैं। मैं ज्ञात स्रोत और अज्ञात स्रोत का हवाला नहीं दे रहा हूँ। पूंजी पाने के चार स्रोत हैं, शेयर मार्केट, एफ.डी.आई, ईक्विटी और बैंक लोन। अगर आप इनसे पूंजी लेते हैं, तो इस पूंजी की कीमत है, उसका रिटर्न आपको देना पड़ता है। पिछले दिनों में इनपुट कॉस्ट बहुत बढ़ी है। कल मैं अखबार के एक व्यक्ति से कैलकुलेट करवा रहा था, तो पता चला कि अगर आपका दस लाख सर्कुलेशन है और चार रुपए अखबार का कवर प्राइस है, तो आपको एक महीने में साढ़े सोलह करोड़ का घाटा होगा और साल में दो सौ करोड़ का घाटा होगा। नीति, मूल्य, निष्पक्षता, विश्वसनीयता, सब कुछ आपने पूंजी के पास गिरवी रख दी, फिर हम कैसे उम्मीद करते हैं कि हम बहुत बेहतर तरीके से विश्वसनीय अखबार चला पाएंगे?

सर, मैं जानता हूँ कि आप समय के लिए कहेंगे, इसलिए मैं संक्षेप में कुछ उदाहरण देकर अपनी बात समाप्त करूंगा। मेरे कुछ सुझाव हैं कि कैसे स्थिति ठीक हो सकती है। पहला सुझाव

यह है कि क्रॉस ओनरशिप पर नए सिरे से विचार हो और एक ही हाथ में न्यूज़ पेपर, टी.वी., रेडियो की ओनरशिप न हो। अमेरिका और ऑस्ट्रेलिया जैसे देशों में भी इस पर प्रतिबंध है, ऐसे कानून हैं। मेरा दूसरा सुझाव यह है कि एक नए प्रेस या मीडिया कमीशन की जरूरत इस देश में है ताकि मीडिया की एक्जुअल पोजिशन पता चल सके। मेरा तीसरा सुझाव यह है कि डी.ए.वी.पी. सरकारी विज्ञापनदाता एजेंसियों को ऑटोनॉमस बनाया जाए और मजीठिया आयोग जैसी चीजें जब लागू हों, तो और अखबार capacity to pay में नहीं हैं, उनको सरकारें मदद करें। मेरा चौथा सुझाव यह है कि अंग्रेजी और भारतीय भाषाओं पर आज कल काफी चर्चा चल रही है। अंग्रेजी अखबारों का वर्चस्व बहुत कम है, भारतीय भाषाओं की बहुत ताकत है, उसके अनुसार कैसे विज्ञापन हो ...**(समय की घंटी)**... सर, मैं दो-तीन चीजें और कह कर अपनी बात समाप्त करूंगा। मेरा पांचवां सुझाव यह है कि मीडिया/क्रिएटिव इंडस्ट्री को मुक्त रखने के लिए ब्रिटेन में कई कदम उठाए गए हैं, उस रास्ते पर हम चल सकते हैं। मेरा छठा सुझाव यह है कि प्रेस काउंसिल को टूथलेस बॉडी न रखें। मेरा सातवां सुझाव यह है कि Colonial PRB Act (Press & Registration of Books Act) को बदला जाए।

सर, अंत में मैं एक उदाहरण सत्ताधीशों के लिए देना चाहता हूं, जो इधर भी बैठे हैं और उधर भी बैठे हैं। मैं पंडित नेहरू के समय के एक उदाहरण का उल्लेख करना चाहता हूं। 1962 के वॉर के बाद भारत की पोजिशन दुनिया में बताई जाए, क्योंकि उस समय प्रचार यह हो रहा था कि भारत हमलावर है, एक संपादकों की सूची बनाने के लिए पंडित जी ने कहा। एक बड़े संपादक से मैंने सुना, जो हमारे विदेश मंत्रालय के लोग थे, वे सूची बना कर ले गए, उस सूची में पंडित जी ने देखा कि उसमें उस वक्त के लीडिंग पत्रकार एस.आर. मुलगांवकर का नाम नहीं था। पंडित जी ने पूछा कि इनका नाम क्यों नहीं है? उसके पीछे वजह यह थी कि वे पंडित जी के चीन नीति के बड़े आलोचक थे। पंडित जी ने उस सूची में पहला नाम एस.आर. मुलगांवकर का लिखा। हमारे सत्ताधीशों में या राज चलाने वालों में जब तक यह दृष्टि नहीं होगी, तब तक मीडिया फ्रीडम की बात अधूरी लगती है। धन्यवाद।

श्री नरेश अग्रवाल : माननीय उपसभापति जी, मुझे खुशी है कि मंत्री जी भी यहां मौजूद हैं। श्रीमन्, डेमोक्रेसी के चार स्तम्भ हैं और हम सब चाहते हैं कि इन चारों की आज़ादी हो, स्वतंत्रता हो, जिम्मेदारी हो, लेकिन हम लोग उनसे निष्पक्षता की भी उम्मीद करते हैं। अगर पत्रकारिता में निष्पक्षता का दौर नहीं चलेगा तो ऐसा नहीं है कि जनता में सही संदेश जाएगा। पता नहीं क्यों इस देश के मीडिया ने निगेटिव चीजों को न्यूज़ बनाया और पॉजिटिव चीजों को न्यूज़ नहीं बनाया। श्रीमन्, विश्व के किसी भी देश के अखबार का पहला पन्ना कत्ल, बलात्कार, डकैती, हत्या से शुरू नहीं होता है, बल्कि वह कंस्ट्रक्टिव न्यूज़ से शुरू होता है, लेकिन हमारे देश के अखबार का पहला पन्ना या मीडिया की न्यूज़ वही चीजें बनती हैं। आज हम लोगों ने सचिन और रेखा का विषय उठाया तो वही मीडिया की न्यूज़ बन गई। मैं चाहूंगा कि मीडिया के लोग कम से कम इस बात का ध्यान रखें, क्योंकि इससे देश का नुकसान भी बहुत होता है।

श्रीमन्, अभी पार्लियामेंट का चुनाव हुआ। माननीय जावडेकर जी, आप भी मीडिया को थोड़ा

[श्री नरेश अग्रवाल]

स्वतंत्र कर दें। जब पार्लियामेंट का चुनाव हुआ तो उस समय ऐसा लगा जैसे पूरे देश में एक ही नाम गूंजेगा। उस समय कोई भी न्यूज चैनल खोला तो उसमें भारतीय जनता पार्टी के एक नेता, अब तो वे हमारे प्रधान मंत्री हो गए, ऐसा लगा जैसे मीडिया ने एकतरफा काम किया हो। उसमें तमाम आरोप भी लगे, बहुत सी बातें कहीं गईं, जिन्हें मैं कहना नहीं चाहता। आज केन्द्र की सरकार के इशारे पर उत्तर प्रदेश की सरकार का जिस तरीके से * हो रहा है, मेरा बड़ा साफ आरोप है कि केन्द्र की सरकार के इशारे पर मीडिया के द्वारा उत्तर प्रदेश की सरकार का जो * हो रहा है, यह अच्छी बात नहीं है। श्रीमन्, एक “आउटलुक” पत्रिका है, उसने अपने पहले पन्ने पर हमारे प्रदेश के मुख्य मंत्री जी का फोटो लगाया और उसके नीचे जो कमेंट्स लिखे, क्या मीडिया को वैसा लिखने का अधिकार है? यह ठीक है कि हम लोग नहीं बोलते हैं, इस बहुत बड़े दिल के हैं, लेकिन किसी का चरित्र हनन करने का कोई औचित्य नहीं है। * को इस देश का दूसरा गांधी बना दिया गया। ऐसा लगा कि हिन्दुस्तान भ्रष्टाचार में डूबा हुआ है, जबकि * की क्या असलियत थी, वह आज तक नहीं बताया गया। सेना का * आदमी, उसे आपने देश का दूसरा गांधी बना दिया। निर्भया कांड को ऐसा रूप दे दिया गया जैसे पूरे देश में बलात्कार हो रहे हैं। आज पेपर में एक न्यूज छपी है कि हमारा 30 परसेंट टूरिज्म घट गया। हिन्दुस्तान में टूरिस्ट्स सिर्फ इस कारण आने बन्द हो गए कि मीडिया ने हमारे देश की निगेटिव फ़िगर पूरे वर्ल्ड में शो की। हम कुछ बोल ही नहीं सकते हैं। उत्तर प्रदेश के बदायूं कांड और राजा भैया कांड को न्यूज में ऐसे दिखाया गया जैसे उत्तर प्रदेश में न जाने क्या हो रहा है। श्रीमन्, सी.बी.आई. की रिपोर्ट आई, मैं मीडिया वालों से पूछता हूं कि आप इस न्यूज को क्यों नहीं दिखाते जब सी.बी.आई. ने उन लोगों को दोषी नहीं पाया?

आजकल एक सोशल मीडिया चल पड़ा है। सोशल मीडिया में जिसका चाहो कपड़ा उतार दो, जिसका चाहो चरित्र हनन कर दो। माननीय मंत्री जी, इस सोशल मीडिया पर आपको कहीं न कहीं रोक लगानी पड़ेगी, क्योंकि यह हमारी यंग जनरेशन को खराब कर रहा है। ऐसा लग रहा है कि सोशल मीडिया में फ्रीली लड़ाई हो रही है और जो चाहे, वह किसी के लिए कुछ भी कह दे। इसके अलावा, सोशल मीडिया के माध्यम से लोग न जाने क्या-क्या कहने लगे हैं। मैं मीडिया के मालिकों का पक्षधर नहीं हूं मीडियाकर्मियों का पक्षधर हूं। उनका भी शोषण हो रहा है। जो संवाददाता जिला स्तर पर नियुक्त किए जाते हैं, उनको एक पैसे की तनखाह भी नहीं दी जाती है। जब आप उन्हें तनखाह नहीं देंगे, उनसे 24 घंटे काम लेंगे तो फिर येलो जर्नलिज्म कैसे पैदा नहीं होगा, जबकि हम सब कहते हैं कि पीत पत्रकारिता रुकनी चाहिए? मंत्री जी, मैं चाहूंगा कि आप जवाब दें कि आखिर आप इस पीत पत्रकारिता को कैसे रोकेंगे? आज बहुत से चैनल्स बन्द हो रहे हैं और बहुत से चैनल्स घाटे में चल रहे हैं। उनमें या तो किसी को तनखाह नहीं मिल रही है या किसी को आधी तनखाह मिल रही है। आपने मीडिया वालों के हितों की रक्षा के लिए कौन सा आयोग बनाया, कौन सा सिस्टम बनाया? आज तो बड़े-बड़े लोग सारे चैनल्स खरीद रहे हैं। थोड़े दिनों बाद ऐसा हो जाएगा कि देश के पूंजीपति जो न्यूज चाहेंगे वही न्यूज देश की न्यूज बनेगी, तब आप चुप बैठे रहेंगे, हम चुप बैठे रहेंगे और मैं कह रहा हूं कि अब तो यह शुरू भी हो

* Expunged as ordered by the Chair.

गया है। अगर एक व्यक्ति ने 20-20 चैनल्स खरीद लिए और उस व्यक्ति ने अपने हित में न्यूज़ चलाई, सरकार भी उसके आगे झुक जाएगी तो कैसे न्याय होगा? कहां से न्याय होगा? अगर मालिक इन लोगों से कह दे कि आपको यह न्यूज़ चलानी है तो अपनी कलम से गलत न्यूज़ लिखना इनकी मजबूरी है। आप इसके लिए कौन सी रोक लगा रहे हैं? इस सदन में दो चैनल की बात आई। पता नहीं उनके मालिकों के पक्ष के लिए बात आई या वहां के कर्मचारियों के पक्ष के लिए बात आई। मैं मालिकों के पक्ष के लिए नहीं खड़ा हुआ हूं। मैंने यही बात कही कि पत्रकारिता बड़ा जोखिम भरा काम है। जिदगी जोखिम में रहती है पत्रकारों की। लेकिन उनके लिए आप क्या दे रहे हैं, सरकार ने उनके लिए कौन सी योजना बनाई? कहीं-न-कहीं बीच का रास्ता आपको निकालना पड़ेगा। अगर आपने बीच का रास्ता नहीं निकाला तो देश के साथ इंसाफ नहीं होगा और अगर नेगेटिव न्यूज़ चली, आपको यह रोकना पड़ेगा। इस देश का पहला पन्ना कंस्ट्रक्टिव न्यूज़ से जाना चाहिए कि देश की सरकार क्या कर रही है ...**(व्यवधान)**... ...**(समय की घंटी)**... बस एक मिनट ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN : Please conclude.

श्री नरेश अग्रवाल : मैं ज्यादा नहीं बोलता। मैं तो वैसे ही आपके डिसिप्लिन में बंधा हुआ हूं।

MR. DEPUTY CHAIRMAN : But your time is over .

श्री नरेश अग्रवाल : मंत्री जी, मैं कन्क्लूड करते हुए कहूंगा कि आप कुछ जिम्मेदारी भरा निर्णय लीजिए। निर्णय लेने में कहीं आपको भय लग रहा हो तो हम सबको बुला लीजिए, बैठकर डिस्कस कर लीजिए। लेकिन इस देश के निर्माण के लिए हमारी जिम्मेदारी है, ब्यूरोक्रेसी की जिम्मेदारी है, जुडिशियरी की जिम्मेदारी है तो फिर मीडिया की भी जिम्मेदारी फिक्स होनी चाहिए और मीडिया का रोल इस देश के हित में होना चाहिए और हमारी देश की इमेज विश्व में अच्छी बननी चाहिए। मुझे ऐसी उम्मीद है कि इसका कन्क्लूजन कुछ इस प्रकार निकलेगा।

SHRI P. RAJEEVE: Sir, we are discussing a very important issue. I would like to draw the attention of the House to the editorial published in the *New York Times* recently on 27th July, 2014. I think, it is the first time that the international media has published an editorial regarding Freedom of the Press in our country. The title of this editorial is, 'India's Press Under Siege'. I quote the first paragraph, "When Indira Gandhi, India's Prime Minister, declared a state of emergency on June 25, 1975, she immediately imposed strict censorship of the Press. With defiant exceptions, much of the Press caved in quickly to the new rules, prompting L.K. Advani, one of the founders of the Bharatiya Janata Party, who was jailed during the emergency, to comment later: "You were merely asked to bend, but you chose to crawl." These are the comments of the great BJP leader, Advaniji. But what has happened now? The newspaper, *DNA*, pulled an article off its website this month, which was written by Rana Ayyub, which was, I am quoting, "critical of Prime

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Minister, Narendra Modi's appointment of Amit Shah to head the Bharatiya Janata Party, citing the charges of murder, among other crimes, for which Mr. Shah is still technically on trial". This is happening in our country today.

I again quote from *New York Times* editorial, "More recently, media owners are bringing direct pressure on journalists to curb reporting or change editorial direction. Several prominent journalists have been pushed out of their jobs or have resigned in protest because they refused to go along."

Actually, we have no specific media freedom as per the Constitution. That is an extension of Article 19(1) of the Constitution, that is, freedom of speech and expression. But, Sir, we are talking about freedom of the Press. The Press is considered as the fourth pillar of democracy, but this is the only 'commercial pillar'. Media itself is a corporate entity. We cannot expect the functions of the fourth pillar of democracy from a corporate entity nowadays. That is the reality.

Recently, the great take-over of the day happened, that is, Reliance took over TV18. But what is happening now? Who decides as to what we will see, what we will hear, or which movie we will see? Sir, TV18 has 18 channels. Radio channel, 92.7 FM, is run by Reliance. BIG Screen, the greatest cinemas in country, is run by Reliance. BIG Screen and BIG Cinemas are the major producers not only of Bollywood movies but also of regional language movies. These are also controlled by Reliance. Regarding DTH system, that is also run by Reliance. This biggest corporate conglomerate is also India's biggest media company. Then, what do we do for diversity of opinion, plurality of opinion, or, is it just for favourable news coverage? What is the main feature of our democracy? Diversity is crucial to Indian democracy. How can we expect democratic functioning of media in this scenario of monopoly media and cross-media ownership? In 2008, the Government referred to TRAI the issue of cross-media ownership. There is horizontal extension, vertical extension and diagonal extension. In print media, electronic media and radio, that is called horizontal. Vertical means a TV channel producing the same thing and also taking over the DTH. And, there is a diagonal system. They are controlling the telecommunication and other sectors. This is cross-media ownership. Nowhere in the world is this type of cross-media ownership allowed. I request the Government to reconsider the Report of the Standing Committee, which was then headed by your present Minister, Shri Rao Inderjit Singh. He was the Chairman of the Standing Committee on Information Technology and I was the Member of that Committee. The Standing Committee strictly demanded to take action against the cross-media ownership. It is a very serious issue.

Sir, two TV channels are off-air in one region. Wherever it is off-air, wherever it is

banned, we strongly protest. We stand for the freedom of the Press, Sir. But this is another mechanism. There are cable TV organizations, broadcasters' organizations. If a Trade Union calls for an agitation or protest, then, all media write against them. This is another monopoly of these types of organizations. The Government should consider this issue. Because of time-constraint, I would not like to take up more points. There is an important issue of 'paid news', which has already been mentioned by some colleagues. There is an issue of Private treaties. If you go to the website of some newspaper, you can see, 'private treaty'. If you open it, you will find 50 to 60 companies names, which means that this newspaper has shares in these companies. Times of India is the largest shareholder in different companies in India. It is an adjustment. You are giving advertisement in the newspaper, and, the company gives shares to that newspaper. It is 'private treaty'. It was already mentioned by some colleague. So, Sir, Paid News is a very serious issue. Sir, I would like to quote the hon. Vice-President of the country. He said that this is a serious threat not only to the freedom of the Press but also to the democracy. The Standing Committee gave serious recommendations and it gave two choices, namely, (i) There should be a statutory body *viz.*, Media Council having eminent persons as its members to look into all media contents, both from print media and electronic media, with powers to take strong action against the defaulters. Under this process, the Press Council of India shall be wound up, or, (ii) the Press Council of India should be revamped and cast with powers to take care of print media and a similar statutory body is to be set up for electronic media. ...*(Time-bell rings)*...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI P. RAJEEVE: I am concluding, Sir. Regarding the Broadcasters' Association and the internal mechanism, there is a Constitutional provision or legislative backing. There is no independence; there is no representative of Parliament or any other body. The Government should take up this issue also. Regarding the cross-media ownership, the recommendations of the Standing Committee ...*(Time-bell rings)*... This is my last sentence. They should take it up on priority basis and act so as to prevent monopolistic trends in the media. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. Keshava Rao.

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, first of all, no sane person in this country would say that there should not be freedom of the press. Everybody would abide by it, and, I have been a journalist of some reckoning. I opposed censorship of the Press, and, my paper was blacklisted. This happened during the Emergency. I have been a Member of Indian Union of Working Journalists, so, we know what exactly the Press

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freedom is. I agree with everybody who spoke about the freedom of the Press. There is nothing more which I can add. I totally agree with Mr. Rajeev who said that there has to be a Council, there has to be some kind of monitoring but what exactly is this. As Derek says, the issue today is that indirectly, or, clandestinely somebody wants to focus on something else. What is their focus? There is timing of the debate and the focus of the debate. While speaking this, you really brought in something which is happening in Telangana and Andhra Pradesh. Sir, yesterday, I gave you a notice that we should discuss about the Press freedom in Telangana because the two premier TV channels of Telangana, known as T-News, and, V-6, have been banned in Andhra from day one. But we did not complain to Javadekar *ji*, the Chief Minister, the Police or Mr. Chairman. We thought that in a democracy, people will set it right. We thought, we should bear with it. This is one question. But what exactly happened, and, what was the focus that my friend wanted to bring in?

Telangana channels, I understand, had banned telecast of two TV programmes. Why did they do it? I would totally agree with you that it should not have happened. They should have not indulged in this kind of suppression or this kind of control. But that is exactly the question I would like to ask because I don't want to spoil the very mood of this House, nor do I want to indulge in vulgarity. Do you know what is being opposed? None of you know. I know you are all talking because you don't know the background, the news report. Ramesh *sahib* would talk after this, I know. The content of these two programmes is unspeakable, I am telling you, Sir, if anyone here, only one I am asking, agrees that this is freedom of Press, I will * myself, I will * myself here in this House.

MR. DEPUTY CHAIRMAN: No, no. Don't make such statements.

DR. K. KESHAVA RAO: All right. You remove it, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Don't make such statements. ...*(Interruptions)*...

DR. K. KESHAVA RAO: As a journalist I am talking to you; as a writer I am talking to you; as a citizen I am talking to you; as a democrat I am talking to you.

MR. DEPUTY CHAIRMAN: That is expunged. ...*(Interruptions)*...

DR. K. KESHAVA RAO: Do you know what it says, Sir? “इस आदमी को काट कर बगैर नमक और मिर्ची के सब लोगों को खिला दीजिए” और कहते हैं, “अरे महापापी, because they are opposed to Telangana. In our State, there were two regions. The Andhra region was certainly opposed to Telangana. So, what they say is, ‘अरे महापापी,

* Expunged as ordered by the Chair.

अरे कोढ़ी, अरे लेपर्स, तेरी सूरत देखें तो सबको आता है है बीपी' और कहते हैं- 'अरे *, अरे जिराफी...' मैं अपशब्द नहीं बोलता, कितनी अभी ऐसी बातें हैं। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: * is expunged. ...*(Interruptions)*... The word '*' is expunged. ...*(Interruptions)*... It is unparliamentary. It is expunged. ...*(Interruptions)*...

DR. K. KESHAVA RAO: Sir, I am urging you to expunge any bad word, any vulgarity. But, unfortunately, that is there in the CD. ...*(Interruptions)*...

SHRI C.M. RAMESH (Telangana): Sir, why is he targeting ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is expunged. Please sit down. ...*(Interruptions)*... I have expunged it. Sit down. ...*(Interruptions)*... Mr. Ramesh, don't waste time. ...*(Interruptions)*... You will not get time. ...*(Interruptions)*... No, sit down. ...*(Interruptions)*... I am giving you a chance. Then, you can ...*(Interruptions)*... Mr. Ramesh, you can reply when your chance comes. ...*(Interruptions)*...

DR. K. KESHAVA RAO: Sir, I am telling you to please expunge because this is something which I feel myself ashamed to quote. I hang my head in shame. He wants not to refer these CDs to you. But I want to send it to everyone of you to see how they have coerced me or all the agitators of Telangana. They continue to do it. They come and explain to me; they come and apologise to me; they come and touch my feet. ...*(Interruptions)*... I am asking Rameshji ...*(Interruptions)*...

SHRI C.M. RAMESH: Sir, he is ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You will get your chance to reply. ...*(Interruptions)*... You please sit down. ...*(Interruptions)*...

DR. K. KESHAVA RAO: I ask the journalists. Do you think this is freedom of Press? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Then, you will not get chance. ...*(Interruptions)*...

DR. K. KESHAVA RAO: The words are used with vulgarity ...*(Interruptions)*... This is what we are opposing, but not the freedom of Press. Freedom of Press must be there. Mr. Javadekar and myself have been members of the PCI. We have both sat together for the amendment to the Act. We said it is not only necessary to have the PCI, but it should also have teeth. And again, we said that it should be all over the States. Then again came a proposal from the Vice-President of India, the Chairman of this House, who

* Expunged as ordered by the Chair.

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said: Why don't we have a National Council for the Press? We agreed. We have been working on that. That is what exactly all the Members here are speaking but nobody is trying to defocus because clandestinely they are bringing about these two CDs. I am sure, none of you agree that this is freedom of Press. Even the first speaker came out and said we are all disagreeable to the content, as Mr. Ramesh is saying. Just saying 'disagreeable' will not help. What do we do, is the question. ...*(Interruptions)*...

SHRI C.M. RAMESH: Sir, he is taking my name. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... I will allow you. ...*(Interruptions)*... Mr. Ramesh, you will not get time, if you waste time.

DR. K. KESHAVA RAO: Sir, I don't want to get into any controversy at all. I want you to join me. ...*(Time-bell rings)*...

MR. DEPUTY CHAIRMAN: Now, please conclude. ...*(Interruptions)*... Your time is over. Please conclude.

DR. K. KESHAVA RAO: Just one thing, Sir. Mr. Javadekar wrote a letter to a State Government. The Secretary gave a show cause notice. We all welcome. But the State Government has nothing to do with the case. ...*(Interruptions)*... But TV Channels went to the court. The court has rejected this. The High Court has rejected this. Having seen this content, they say this is not freedom of Press. ...*(Interruptions)*...

SHRI C.M. RAMESH: It is not rejected. ...*(Interruptions)*... They said ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Ramesh, this is very bad on your part. ...*(Interruptions)*...

DR. K. KESHAVA RAO: If they think, I withdraw that also. Whatever it is...

MR. DEPUTY CHAIRMAN: Now, Keshava Raoji, please conclude. ...*(Interruptions)*...

DR. K. KESHAVA RAO: Sir, only the last sentence. I am agreeing with the Central Government, Mr. Javadekar being in the seat. I have worked with him for four years in the PCI. Let us do something about this arrogance, this blackmailing. Let not everything happen like this. But please understand it is true that we can not take to law.

MR. DEPUTY CHAIRMAN: Okay, please. ...*(Interruptions)*... Please take your seat. Okay.

DR. K. KESHAVA RAO: Even I would not have only banned, but I would have done something else. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Dr. T. Subbarami Reddy. You take less than four or five minutes.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I will speak very briefly.

Sir, there is no doubt that in a democratic country freedom of the Press is very important. It is the Press which is the mouthpiece of the public. It is the Press which communicates the people's feeling to the people. It is an accepted fact. The only issue is this. Dr. K. Keshava Rao, Mr. Chowdary and Mr. Ramesh have talked about it. TV9 and ABN Andhrajyothi are very popular TV channels. They have also been playing a very important role. They have been friendly with everybody. Sometimes, unfortunately, what happens is that you are going by a car and suddenly an accident takes place. There is no answer for that. Here also some accidental communication took place in such a way that it hurt the feelings of Telangana leaders. Dr. Keshava Rao explained and showed it to me. I was surprised to read the language which they used. Maybe it was used accidentally or innocently or by mistake. But that is a different issue. We cannot blame everybody. But something like this has happened. This has hurt their feelings. They have also realised it. In fact, I also spoke to them. I asked them what happened and I told them to patch up with them. They are ready for it. But the kind of language used provoked the Telangana Government to such an extent that it made them very, very upset and it lost the patience. It appears that they are not prepared to patch up with them. Anger is a human feeling. But you must calm down. We should not resort to retaliation.

The Information and Broadcasting Minister, Mr. Prakash Javadekar, is always cool and smiling. He is a smart and balanced person. He is capable of solving the problem. He should tell them that they should never repeat such a mistake from the media point of view. At the same time, the Telangana Government, which is very angry, should calm down. You can mediate and ask it to patch up with them. That is very important. I am again repeating that it was an accident. It was not intentional. It happened by mistake. But if it is a mistake or not, an accident is an accident and there will be pain. Similarly, when the media hurt the feelings of the people of Telangana, naturally they would feel angry. But there must be a solution. So many days have already passed. We are also missing it. It is a good channel. It brings news of Hyderabad city every day. All of us want a solution.

This debate has three parts. One, in a democratic country, the freedom of the media is very important. Nobody denies it. It is very important. Two, every Government, whether

[Dr. T. Subbarami Reddy]

at the State or at the Centre, supports it. Three, when this type of unexpected clashes come, a solution is required.

Therefore, I request Mr. Javadekar to intervene and solve the problem. He can ask them to patch up with them. The Telangana Government should calm down. And the media should not repeat this kind of mistake in the future. Thank you very much, Sir.

श्री विजय गोयल (राजस्थान) : उपसभापति जी, इस महत्वपूर्ण मुद्दे पर आपने मुझे बोलने का समय दिया, इसके लिए मैं आपका बहुत आभारी हूँ। फिक्की-के.पी.एम.जी. रिपोर्ट के अनुसार हमारे देश के अंदर मीडिया एंटरटेनमेंट इंडस्ट्री अभी 16 करोड़ 10 लाख परिवारों तक पहुंचती है। 800 टी.वी. चैनल्स हैं, जिनमें 350 न्यूज चैनल्स हैं। 95 हजार समाचारपत्र हैं, 2 हजार मल्टीप्लेक्सेज हैं, 21 करोड़ 40 लाख लोग इंटरनेट का इस्तेमाल करने वाले हैं। 130 मिलियन लोग मोबाइल फोन पर इंटरनेट को देखते हैं। तो दिलों-दिमाग के ऊपर पूरा मीडिया छाया हुआ है, इसलिए मीडिया की भूमिका भी बहुत बड़ी है, किंतु मैं समझता हूँ कि आज जितनी महत्वपूर्ण यह डिबेट है, उतनी बेमानी भी है। बेमानी मैं इसलिए कह रहा हूँ कि मीडिया इंडस्ट्री भी अब कॉमर्शियल इंडस्ट्री हो गई है। इसके अंदर कॉर्पोरेट लोग इन्वेस्ट करेंगे। मुझे नहीं मालूम है कि सरकार उसको किस तरह से रोक पाएगी। यहां पर कह देना एक अलग बात है, किन्तु उसका हल ढूंढना दूसरी बात है, क्योंकि आज मीडिया इंडस्ट्री में इतना कंपीटीशन है, न केवल सोशल मीडिया से, न केवल इंटरनेट, बल्कि वर्ल्डवाइड, वैश्विक कंपीटीशन जो उनके सामने है, उससे इन्वेस्टमेंट्स जरूर आएंगी। और जब यहां पर investments आएंगी तो जाहिर तौर पर लोग चाहेंगे कि इसका प्रचार और प्रसार बढ़े, लेकिन मीडिया की आजादी खतरे में न पड़े, इस बात पर हमें ध्यान देना होगा। आज पेड न्यूज का दौर है। संपादकों की भूमिका कम हो रही है, संपादकों की स्वतंत्रता घट रही है, बड़े औद्योगिक घरानों का दखल हो रहा है और बाजारों की होड़ ने मीडिया की आजादी के सामने बड़े खतरे पैदा कर दिए हैं। आज 300 से ज्यादा चैनल घाटे में चल रहे हैं। वे उन्हें घाटे में क्यों चला रहे हैं, मुझे नहीं पता। मैं यह समझ सकता हूँ कि आज मीडियाकर्मियों के लिए कितना चैलेंज है, एक-एक रिपोर्टर को न्यूज लाने के लिए कितना दौड़ना पड़ता है और एक-एक रिपोर्टर और मीडिया के लोग किस तरह से मेहनत करते हैं, उसकी मैं प्रशंसा करना चाहता हूँ। मैं एक बात की और प्रशंसा करना चाहता हूँ कि आज दूरदर्शन, राज्य सभा और लोक सभा चैनल भी कॉमर्शियल चैनल्स की तरह चल रहे हैं, कोई पक्षपात नहीं कर रहे, गवर्नमेंट का spokesperson बनकर काम नहीं कर रहे। अगर मीडिया ने रिपोर्ट किया है कि उत्तर प्रदेश के अंदर हिंसा की घटनाएं बढ़ रही हैं, मीडिया ने रिपोर्ट किया है कि अन्ना हजारे बहुत अच्छे व्यक्ति हैं या मीडिया ने 'निर्भया कांड' को रिपोर्ट किया है तो मैं समझता हूँ कि वह सब रिपोर्टिंग अच्छी है, लेकिन बचपन से लेकर आज तक जो हम अखबारों के अंदर पढ़ते आए हैं, आज नेगेटिव न्यूज ज्यादा हैवी हैं। न्यूज चैनल्स पर भी हमें 'कॉमेडी नाइट्स' के कपिल शर्मा देखने को मिलते हैं क्योंकि वे अच्छे कलाकार हैं। हम यह देखते हैं कि कई बार रिपोर्ट्स को इस तरह से तोड़-मरोड़कर पेश किया जाता है, जिस पर जनता विश्वास कर लेती है, चाहे वह प्रिंट मीडिया हो या न्यूज चैनल्स हों, उस पर लोग विश्वास कर लेती हैं। मुझे लगता है कि चूंकि मीडिया का प्रभाव बहुत अधिक बढ़ रहा है, इसलिए उनकी जिम्मेदारी भी बहुत

ज्यादा बढ़ जाती है। हम सब चुनाव लड़ते हैं। हमने देखा है कि चुनाव के अंदर पोस्टर पर बैन है, होर्डिंग पर बैन है, बैनर पर बैन है। तब एक ही चीज खुली हुई है, जिसके ऊपर कोई भी अंकुश नहीं है और वह है, समाचारपत्र। इस प्रकार समाचारपत्र कुछ भी, कभी भी, कैसे भी छापेंगे, उसके ऊपर कुछ होना चाहिए। मैं मंत्री जी को बधाई देना चाहता हूँ कि जो न्यूज़पेपर के रिपोर्टर्स पर अटैक हुआ, मैं इनका बयान पढ़ रहा था, उसके लिए भी आप कोई प्रावधान लाने की कोशिश कर रहे हैं क्योंकि आज रिपोर्टिंग करना खतरे से खाली नहीं रहा है। पिछले दिनों हमारे पास ऐसे मामले आए हैं। उपसभापति महोदय, आपने मुझे बहुत कम समय दिया है, मैं चाहता हूँ कि प्रेस की स्वतंत्रता...

श्री उपसभापति : आपकी पार्टी ने बाकी टाइम इनको दिया है।

श्री विजय गोयल : मैं सही समय पर समाप्त कर रहा हूँ। प्रेस की स्वतंत्रता बहुत जरूरी है और कम से कम अगर आपको करना है तो बी.बी.सी. मॉडल अपनाना होगा, जिसके अंदर ट्रस्ट बनेगा और जिसमें गवर्नमेंट और इंडिपेंडेंट एजेंसीज़ का पैसा आएगा, तब तो वह सिस्टम होगा। मुझे नहीं पता कि corporate घराने को रोकने के लिए कोई क्या हल लाएगा। ...**(समय की घंटी)**... अगर हमारे फेवर में न्यूज़ छपती है तो मीडिया हमें अच्छा लगता है और हमारे विरुद्ध छपती है तो हमें ऐसा लगता है कि सारा का सारा गलत है। धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Mr. Sanjay Raut, not here. Then, Mr. D. Raja.

SHRI D. RAJA (Tamil Nadu): Sir, free Press, independent media, is the strength of our democracy. It plays a very important role in building public opinion. It plays a catalyst role in leading the people into actions. It, in fact, conditions the thinking of the people. It shapes the views of the people. Thereby, it strengthens the Indian democracy, as we have today.

Sir, the disturbing feature and the distressing trend is, the ownership of media houses is increasingly passing into the hands of corporate houses. It adversely impacts the objectivity and neutrality of news and views. In fact, the journalists, whether they are working journalists or non-journalists or employees, are treated as workers and their condition is very miserable. I can say, the mouse which they hold in their hands, the pen which they hold in their hands, can be mightier, but these journalists lead a miserable life. For instance, when my good friend, Mr. Oscar Fernandes was the Minister, I did go to him with a demand for constitution of a Wage Board. A Wage Board was constituted headed by Justice Majitha. The Wage Board gave its recommendations. The Government of India notified the recommendations on 11th November, 2011. The Supreme Court issued orders in the month of February, 2014 asking that these recommendations must be implemented by the print and electronic media managements. There are a few managements which implemented these recommendations, but they have done it very partially. Many

[Shri D. Raja]

managements do not implement these recommendations. Why? The present Government should take note of these recommendations. I think, my good friend, Mr. Javadekar will address this serious question. Journalists have to fight for their livelihood, for their job security and fight for their rights. Non-journalist employees do fight for their rights. For instance, we have two major news agencies – one is the PTI and the other is the UNI. The UNI is in a very deep economic crisis. Journalists and employees do not get their salaries for months together. How are you going to address this issue? As a Government you need to come forward to help such an agency, and to protect the interests of Journalists and non-Journalist employees.

Now, we are discussing this issue in the context of what has happened or what is happening in Telangana and Andhra States. I do not want to add much after hearing our good friend, Dr. Subbarami Reddy, and issues will have to be sorted out. There are various ways to sort out these issues, whether it is the Assembly or Parliament, there is a way to tackle it. The House can take its own course of action. There is a legal course also. Despite all these things, we should not try to suppress the media, or, going in for censorship of the press or the TV. There I think the Press Council of India has a role. The Press Council of India does not have teeth to bite and bring discipline. The Press Council of India should have statutes, should have certain legal powers to act, whether you call it Media Council or you strengthen the existing Press Council, it is for the Government. But we will have to uphold the freedom of the press. We will have to uphold the independence of the media, and they are the strength of the Indian democracy. Thank you.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Thank you very much, Sir. I have been listening very patiently to what everyone has said. Of course, there is a lot of valuable suggestions and common sense there. I want to specifically address certain issues concerning the State of Telangana. Telangana is a new State that has come into being. Here is a golden opportunity whereby we can evolve as a very responsible Government, and media which would collectively able to serve the purpose and end what Telangana tries to achieve. Unfortunately there has been a very acrimonious start to what has happened there. Media is not just a media. It is the fourth pillar of our democracy. We expect from the media a kind of accountability and responsibility. There will be aberrations. There will be misreporting. There will be enhanced and enraged sentiments that come about as we have witnessed across the country and my respected colleagues have articulated here. But does that mean that there are no courses on which we can do course corrections. Is it that we are so helpless that we can't set things right? Are we saying that by that violation of the concerned media we are in a righteous position whereby we will compound the injury by acting extra constitutionally? There are checks

and balances which are inherent in our great democracy whereby we correct ourselves and nudge each other in that direction of rightness. When that dissolves, there will be civil unrest. Today this Parliament is going to be discussing amendments to juvenile justice laws. There is social media that comes about into that. We are able to coerce young impressionable minds to go and meet unknowns and strangers. We are able to sit back and watch paedophiles preying on young children, who have access to Internet and pornography. We are unable to control free access to pornography all over the country, and you have juveniles committing crimes, which is now going to make sure that we bring amendments to juvenile justice laws. All of these are spinoffs of aberrations. So what do you do? Do we go ahead and then violate rules that have been issued by TRAI? No multisystem operator can just arbitrarily take off air channels as has been done in Telangana. If the channels have been abusive or offensive, it is not acceptable to anyone. Anyone with any sense of rightness or decency will not contribute to that. But there are corrective measures. There are methods by which we can set them on to the right path. This kind of one-upmanship where we are going to show muscle and might against each other, the Executive and the media, is not going to give you the desired results. Hence we come to Assemblies and the Parliament where we raise issues like this to ensure that this goes back into course correction and it would be wise, if it is self-regulatory. If you take off two prime channels because of our injured sense of self, number one, it shows you as being far more vulnerable than what you are. You are Chief Ministers of States and you should have the authority and the accountability whereby the citizens of the State see you as a person who is fair, who can correct things and who can continue maintaining the pillars of democracy. That is the primary concern that we address, and not the individual egos that go into deteriorating systems like this. This will only lead to deterioration of law and order in these places. The Government of Telangana must realize that they have to be able to come forward. You are the Government. You are the one who is supposed to be accountable and responsible. Now whatever you have objected to is heard by all and you can set it up on different fora whereby these will be addressed and corrections will take place. But if you are going to be an offender as well, then I am sorry there is no public sympathy. The larger picture is of the freedom of Press; the ability of the Press to articulate what is happening and more important, to reflect what happens in the society. It is not that the media is always right. We have had enough and more incidents where we are all witness to history, where we have seen how the media leans one way or the other. It is better that they also apply corrections to themselves and be self-regulatory before other people step forward and intervene, which will be unpleasant for everyone. Sir, this House has, on several occasions, discussed what else needs to be done for the media. First, the Press Council is completely toothless. What is the point of having a

[Shrimati Renuka Chowdhury]

figurehead and a rubberstamp if we are not going to empower them to take up issues whereby they will be able to mediate and set the things right? At one time, when we were on the other side of the Benches, the BJP had at that point said that we should look into having an amendment and bring about different legislations which will set right such instances and that will be a separate enactment for print media and for visual media to ensure that they contain the autonomies and are able to police them in that sense. Now policing doesn't have to necessarily be a bad word. On the social media, if the House recalls, when Shri Kapil Sibal brought about a thought that there should be a restraint on the social media, we had a mass reaction, a thoughtless mass reaction, where we had people howling for the freedom of Press without understanding the dimensions, the national security risks, the influence on juveniles, what happens to vulnerable women and many aspects of our society which go through the prism of our social media. And while we all encourage that we must have access to free Press, free Press must also come forward with their own sense of responsibility and accountability, as they remain the fourth pillar of our democracy. ...*(Time-bell rings)*... Sir, I am concluding. In the absence of scientific policing, our policemen are tired everywhere. We need to be able to have enhanced policing systems. You need to bring in police reforms. Otherwise, the CBI has to start investigating every rape situation in this country. We did bring about checks, at one point, that we would not allow victims' names to be shown or children to be shown in public. All these issues have been taken up and addressed, and some semblance of order has come about. However, this is not sufficient. So, while we address the Press Council, give them more teeth and empower the media, we also need to look at ourselves as the Administrators of the Executive, like, we should, in the State of Telangana, to ensure that there is a holistic integration and that we come out with peaceful solutions which will be productive to all. Thank you very much for kind and patient hearing.

MR. DEPUTY CHAIRMAN: Shri Ramdas Athawale. Not present. He was insisting and he is not present! Now, Shri CM. Ramesh.

SHRI C.M. RAMESH: Sir, because of the limited time, I would only speak about the ban of two channels.

The objective of media, be it print, electronic or social, is to educate the people and, I would say, it can also swipe at policies, programmes and various other issues for the benefit of the people. Media can even use humour or satirical shows to put forth its point. For example, Aaj Tak telecasts a humorous programme called "So Sorry", the NDTV telecasts "Great Indian Tamasha" and there are many other channels which telecast such shows. The objective behind these is only to take the message to the people and not to hurt or criticize anybody. So, it should be taken in that spirit.

From the night of 15th June, 2014, the Telangana Multi System Operators Association stopped airing popular Telugu TV Channels, TV9 and ABN Andhra Jyoti, in the State of Telangana without giving any notice to cable subscribers and also to TV channels. It is in violation of Sub-regulation 10 (2) of the Standard of Quality Regulation, 2012 issued by TRAI for DAS areas which says: "No multi-system operator shall take off the air or discontinue exhibition of any channel without giving prior notice of 15 days to the subscribers and such notice shall be published in the local newspaper and displayed through scrolls on TV screen."

In the same way, a similar provision exists in Sub-regulation 17 of the Standard of Quality Service (Broadcasting and Cable Services) Regulations, 2009 for non-DAS areas which says,...

MR. DEPUTY CHAIRMAN: Mr. Ramesh, just a minute. Hon. Members, we have to take one of the following decisions, that is, either to postpone the discussion or we postpone the time of the Private Members Business from 3.30 p.m. to whatever time the House decides. We will allow 15 minutes, otherwise, we will see. To that extent Private Members' Bills time will also be extended. We will allow 15 minutes which is including the reply of the Minister.

SHRI Y. S. CHOWDARY: Sir, including the Minister's reply it may take 25 minutes. Kindly consider.

SHRI D. RAJA: Sir, how many more speakers are there?

SHRI V. HANUMANTHA RAO (Telangana): Sir, a solution should be found out. That is the main point. Let them take time and you consider this thing. After that, he will talk to the Chief Minister and finalise. How long should it go on?

MR. DEPUTY CHAIRMAN: Please sit down. Mr. Ramesh, you take two more minutes. Mr. Chowdhury, as you are the initiator, you take two minutes. The total is four minutes. The Minister will reply in ten minutes. So the total is 15 minutes.

SHRI C. M. RAMESH: "No channel shall be taken off or discontinued from the cable television network by a cable operator or multi-system operators, as the case may be, without giving prior notice of, at least, three weeks to the subscribers along with the reasons for taking it off or discontinuing it and the cable operator or multi-system operator, as the case may be, shall give such notice in an appropriate manner to its subscribers." Even the terms and conditions of the Registration given in sub-rule SA of the Cable Television Network Rules, 1994, cable operator/multi system operator should comply

[Shri C.M. Ramesh]

with regulations. And, the most important point is that the action of Telangana Multi System Operators Association (TMSOA) violates Article 19 of the Constitution which gives freedom of speech and expression. So, it is clear that Telangana Multi System Operators Association (TMSOA) has not only violated the above regulations but also Article 19 of the Constitution which gives freedom of speech and expression. I would say that Telangana Multi System Operators Association (TMSOA) has acted maliciously and arbitrarily.

In view of the above, I request Ministry of I & B to immediately intervene in the matter and direct the Telangana Multi System Operators Association (TMSOA) to start telecast of both TV9 and ABN. ****Earlier also, seven or eight years back, the then Chief Minister of Andhra Pradesh * in the same manner wanted to ***

MR. DEPUTY CHAIRMAN: That name is expunged. Please sit down. The name is expunged. ...*(Interruptions)*... Don't take such names who is no more. ...*(Interruptions)*... I have expunged. Please sit down. ...*(Interruptions)*...

SHRI V. HANUMANTHA RAO: Sir, people also want to...

MR. DEPUTY CHAIRMAN: No, no; you please sit down. I have expunged. ...*(Interruptions)*... Mr. Ramesh, don't create problems. Please sit down.

SHRI C. M. RAMESH: Sir, just one minute. ****Just before elections, these two channels have predicted that my party, TDP will get 0-3 MP seats, and 23 Assembly seat respectively.**

MR. DEPUTY CHAIRMAN: Okay, now please sit down. That's all. Now, Shri Chowdary. ...*(Interruptions)*... Please, sit down ...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY: That has been the violation of the ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shrimati Renuka, please sit down. ...*(Interruptions)*... Shri Ramesh, sit down. Don't waste time, I am allowing Shri Y. S. Chowdary who was the initiator. I am giving him two minutes.

SHRI Y. S. CHOWDARY: Thank you very much, Sir, for giving me again an opportunity to conclude this discussion. My worry is this. Mainly, I request this entire august House to focus on its repercussions and its ramifications which happen. If any

***English Translation of the original speech made in Telugu.*

** Expunged as ordered by the Chair.*

State Government takes this kind of autocratic decisions, many investors from foreign countries are afraid of coming into our country. That is an important thing. Otherwise, if it goes into a 'Princely State matter', again and again it gets into a dictatorship. That is the most dangerous thing.

SHRI V. HANUMANTHARAO: Sir, if he says that, I will also talk about the former Chief Minister ...*(Interruptions)*... What is he saying? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, sit down. He has not mentioned any name ...*(Interruptions)*...

SHRI Y.S. CHOWDARY: Similarly, this will also lead to many legal issues. It impact investments, Ad-revenues, etc. People must have paid service charges for viewing these channels. So, all these problems will come in. If we remember, I would like to remind this august House, as a matter of fact, two years ago...

MR. DEPUTY CHAIRMAN: We have only ten minutes. Now, you limit to yourself. Otherwise, reply will become shorter.

SHRI Y.S. CHOWDARY: ...I have introduced a Private Member Bill to establish FCC. There is no need for reinventing the wheel. In the US, there is a Federal Commission for Communication ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, it is over. Let the Minister reply.

SHRI Y.S. CHOWDARY: In 1992, when the Securities Scam unfolded, we got SEBI. Similarly, there is a Commission ...*(time-bell rings)*...

MR. DEPUTY CHAIRMAN: We extended time only up to 3.45 p.m. Minister has to reply. There is no time.

SHRI Y.S. CHOWDARY: I take only two minutes ...*(Interruptions)*... I will take only one minute ...*(Interruptions)*... One minute, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: If you go on speaking, Minister will have no time ...*(Interruptions)*...

SHRI Y.S. CHOWDARY: One minute, Sir ...*(Interruptions)*... Sir, you have given me four minutes ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, please, sit down ...*(Interruptions)*...

SHRI Y. S. CHOWDARY: As I was saying in the morning, the State Government became a mute spectator ...*(Interruptions)*... In the last two months, I think, ten times

[Shri Y. S. Chowdary]

I must have requested our hon. Minister. I don't want the Central Government also to become a mute spectator. I want the Central Government to take some action. That is my demand, Sir. Thank you.

SHRI RAMDAS ATHAWALE (Maharashtra): Sir, I want to speak for a minute.

MR. DEPUTY CHAIRMAN: No, it is not possible now. I have already announced that extension will be only up to 3.45 p.m. The Minister has only ten minutes. Now, it is not possible. I called you, but you were not there. We cannot function in this way. No, no. I cannot allow that. There should be some discipline.

श्री रामदास अठावले : सर, मुझे दो मिनट दे दीजिए। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Time extended only for fifteen minutes. The Minister has only ten minutes. I called your name, but you were not there. Now, you sit down ...*(Interruptions)*... I cannot allow this way.

सूचना और प्रसारण मंत्रालय के राज्य मंत्री; पर्यावरण वन और जलवायु परि वर्तन मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री प्रकाश जावडेकर) : सर, प्रेस और मीडिया से संबंधित बहुत सारे इश्यूज के बारे में बहुत सार्थक चर्चा इस सदन में हुई। के.सी. त्यागी जी, नरेश गुजराल जी, भुंडर जी, वाई.एस. चौधरी जी, आनंद रापोलू जी, तरुण विजय जी, ब्रजेश पाठक जी, देरेक ओब्राईन जी, हरिवंश जी, नरेश अग्रवाल जी, पी. राजीव जी, केशव राव जी, सुब्बारामी रेड्डी जी, विजय गोयल जी, डी. राजा जी, रेणुका चौधरी जी और सी.एम. रमेश जी, all have passionately put forth their views. There are four issues. I will not take long time. अगर कोई मुझसे पूछे कि संविधान की आत्मा क्या है? संविधान ने हमें जो सात स्वतंत्रताएं दी हैं, उनमें Freedom of Expression, Freedom of Organisation भी है। ये इतने महत्वपूर्ण हैं कि इसके अंतर्गत अपने रितीजन आदि पर विचार करने की जो सात आजादी संविधान ने हमें दी है, यह हमारी बहुत बड़ी विरासत है। इसलिए जब हम शपथ लेते हैं, तब एक शब्द बड़ा अच्छा होता है कि मैं देश के संविधान के प्रति निष्ठा रखूंगा और अपने कर्तव्यों को अक्षुण्ण रखूंगा। वैसे ही मैं कहना चाहता हूं कि सरकार की भूमिका यही है कि प्रेस की आजादी भी उसी संविधान की धाराओं से निकलती है और इसलिए प्रेस की आजादी को हम अक्षुण्ण रखेंगे, उस पर कभी आंच नहीं आने देंगे। यह निश्चित है। लेकिन मैं मीडिया को भी यह कहना चाहता हूं कि press freedom has not come for free. लोकमान्य तिलक जी या आजादी में लगे हमारे सभी स्वतंत्रता सेनानियों ने एक-एक आर्टिकल लिखा, इसलिए ब्रिटिशों ने उनको सात-सात साल जेल की सजा दी। प्रेस फ्रीडम हमें फ्री में नहीं मिली है, इसके लिए लोगों ने लड़ाई लड़ी है और आजादी के बाद भी जब 1975 में इसकी आजादी पर पूरी तरह से पाबंदी लगी और ऑर्गनाइजेशन तथा प्रेस की फ्रीडम को खत्म किया गया था, तो इसके लिए हमने हमारी जवानी के दिन जेल में काटे। वह इसलिए काटे, क्योंकि पता नहीं था कि कितने महीने के बाद छोड़ेंगे या

कितने साल के बाद छोड़ेंगे, क्योंकि जब हम लड़ाई लड़ कर जेल में गए, तब नेशनल मंडेला को 12 साल हुए थे, उस समय हम सोचते थे कि कितने सालों के बाद हमें छोड़ेंगे या नहीं छोड़ेंगे। हमने उसको सहन किया, क्योंकि यह आजादी बहुत महत्वपूर्ण है और इसलिए हमने इसकी कीमत चुकाई है। आजादी से पहले हमारे स्वतंत्रता सेनानियों ने इसकी कीमत चुकाई है, इसलिए प्रेस फ्रीडम का बहुत महत्व है और उसे अक्षुण्ण रखना चाहिए। No freedom come without responsibilities. That is also an important truth. यह रिस्पॉसिबिलिटी के बिना नहीं होगा और उसकी एक सीमा रेखा होती है। मेरे पिताजी 50 सालों तक पत्रकार रहे, इसलिए मैं इससे जुड़ा हुआ हूँ। मैं पत्रकारों के साथ ही रहा, पत्रकार नगर में ही रहा और हमने पत्रकारों की लड़ाई लड़ी। आप ऐसा समझिए कि एक तरह से मेरा भी यही प्रोफेशन है। मैं हमेशा सोचता हूँ कि वह भी एक रेस्पॉसिबिलिटी है। इसमें अधिकार भी है और जिम्मेवारी भी है और जब हम इन दोनों को मिलाकर चलेंगे तब ही लोकतंत्र सफल होगा। इस आजादी को अक्षुण्ण रखने की जिम्मेवारी सरकार की भी है और प्रेस की भी है कि वह अपने कर्तव्यों और आजादी का उपयोग जिम्मेवारी से करे, लेकिन आज जब कुछ होता है तब बहुत सारा होता है। चूंकि इमरजेंसी का अनुभव है, इसलिए हम कभी नहीं सोचेंगे कि उस पर प्रतिबंध लगाएं, लेकिन खुद का एक सेल्फ मैकेनिज्म है, इसे मैं सेल्फ रेगुलेशन भी नहीं कहता क्योंकि रेगुलेशन में भी 'रेगुलेशन' शब्द आता है और वह मुझे ज्यादा पसंद नहीं है। मीडिया को एक सेल्फ मैकेनिज्म इवॉल्व करना चाहिए जो इस बात के लिए सही मात्रा में काम करे कि यह जिम्मेवार है और वह जिम्मेवार नहीं है। जो जिम्मेवारी से यह नहीं कर रहे हैं, उनके लिए कोई दंड की व्यवस्था हो।

प्रेस काउंसिल ऑफ इंडिया एक ऐक्ट के तहत है, लेकिन जैसा कि सब लोगों ने कहा, मैं भी प्रेस काउंसिल का मेम्बर था, उसमें केशव राव जी भी थे, उसमें सभी थे। उसमें पेड न्यूज की भी चर्चा हुई और प्रेस काउंसिल की पावर की भी चर्चा हुई, and it has bacome a toothless wonder. स्थिति यह है कि उनके आदेश को आप छापते भी नहीं हैं, इसलिए यह मसला प्रेस काउंसिल के पास है। मैं भी कमिटी में था, ये दोनों भी थे और हमने इस बारे में सुझाव तैयार किए थे। वे सुझाव प्रेस काउंसिल के पास है, उन पर उसकी राय आएगी, लेकिन प्रेस काउंसिल की आज यह दशा है।

न्यूज में जो इलेक्ट्रॉनिक मीडिया है, वह इसके दायरे में नहीं आता है। उन्होंने अपनी खुद की एक संस्था तैयार की है, जिसे न्यूज ब्रॉडकास्टर्स एसोसिएशन कहते हैं और जिसके प्रमुख पूर्व चीफ जस्टिस रविन्द्रन हैं। इससे पहले इसके प्रमुख वर्मा जी थे। यह एक प्रयास हुआ है और इसमें कुछ सफलता भी प्राप्त हुई है, लेकिन अभी कुछ अपेक्षाएं और भी बाकी हैं। एन्टरटेनमेंट के लिए भी एक संस्था 'ट्रिपल सी' है, जिसके अध्यक्ष मुद्गल जी हैं। ये संस्थाएं सरकार ने नहीं बनाई हैं, ये उन्हीं व्यवसायिकों ने बनाई हैं। जो इशतहार हैं, उनमें से बहुत सारे इशतहार ऐसे हैं, जिनके बारे में सब लोग कहते हैं कि ऐसे इशतहार कैसे पास होते हैं, तो मैंने कहा कि इसका कोई सेंसर नहीं है, लेकिन ऐडवरटाइजमेंट इंडस्ट्रीज ने 'ए.एस.सी.आई.' नामक का एक बोर्ड बनाया है। आई. एंड बी. मंत्रालय या जहां कहीं भी अगर कम्प्लेंट्स आती हैं, तो उन्हें हम उनको देते हैं और उसके बाद उन पर कार्रवाई होती है। लेकिन, इन सारी मशीनरीज में भी और जान फूंकने की

[श्री प्रकाश जावडेकर]

जरूरत है। आज सेल्फ रेगुलेशन का जो पूरा रुख है और उसकी जो स्थिति है, उसमें भी सुधार की जरूरत है, क्योंकि बहुत बार मीडिया के द्वारा सेंसरशनलिज्म के लिए खासकर किसी राजनेता के बारे में, चाहे वह कोई भी हो, यहां का हो, वहां का हो या कहीं का भी हो, उसके बारे में अगर थोड़ा न्यूज भी आई तो उसको वे अपने तरह से दिखाते हैं। ऐसे अनेक न्यूज हैं। मैं केवल राजनेताओं के बारे में नहीं कह रहा हूं, मैं केवल राजनीति के बारे में नहीं कह रहा हूं, क्योंकि यह कोई अलग क्लास नहीं है, लेकिन समाज की अनेक घटनाएं इस तरह से दिखाई गई हैं जिनके कारण लोगों ने आत्महत्याएं भी की हैं। ये सारे उदाहरण हैं। मैं यह मानता हूं कि जब आजादी और जिम्मेवारी, दोनों होगी, तभी हमारा देश आगे बढ़ेगा।

महोदय, हमारे सामने दो बड़े मुद्दे हैं। जहां तक सोशल मीडिया की बात है, यह आई.टी. कानून के अंतर्गत आता है। हम सोशल मीडिया पर प्रतिबंध के बारे में तो नहीं सोचते, लेकिन उसमें भी एक ऐसा मैकेनिज्म हो जिससे जिम्मेवारी का वहन हो सके। यह निश्चित रूप से एक विचार का मुद्दा है, लेकिन वह दूसरे मंत्रालय के तहत आता है। पेड न्यूज के संदर्भ में बहुत कुछ हुआ है। मुझे लगता है कि एक ही घटना ने सबको जागृत किया है। पेड न्यूज की क्या सच्चाई है, यह यहां बैठा हर कोई जानता है और मीडिया के मित्र भी जानते हैं। आज मुद्दा है कि जो एम.एस.ओ. द्वारा तेलंगाना में हुआ, ABN Andhra Jyoti and TV9 को एम.एस.ओ. ने बंद किया। मुझे पहले कहा गया कि राज्य सरकार ने कुछ किया है, तो मैंने राज्य सरकार को लिखा। के.सी.आर. मुख्यमंत्री आए, वे तेलंगाना के आंदोलन में हमेशा सक्रिय रहे। इसलिए मैंने सीधे उनको चिट्ठी लिखी। हमारे मंत्रालय ने उसका फौलो-अप किया। तब सरकार द्वारा यह कहा गया कि उनका इसमें कोई संबंध नहीं है। तो मैंने कहा कि ठीक है, अब आपका इसमें कोई संबंध नहीं है तो अब मैं इसमें कुछ करूंगा, तो उसका आपको दुख भी नहीं होगा। ...**(व्यवधान)**... सरकार का इसमें कोई हाथ नहीं है, ऐसा उन्होंने कहा है। अगर उन्होंने कहा है तो अब हम जो करेंगे, उसके लिए उनको दुख भी नहीं होगा। आज मैं 5 बजे एम.एस.ओ. की मीटिंग कर रहा हूं। मीटिंग करके एक प्रयास करेंगे कि यह बहुत अनफॉर्च्यूनेट है, वह खत्म होना चाहिए। इस तरह की सेंसरशिप अगर सरकार नहीं लगा सकती तो कोई एम.एस.ओ. ऐसा नहीं है कि जो इस तरह की सेंसरशिप लगा सके, यह मैं कहना चाहता हूं। इसलिए आज बैठक करेंगे, बैठक करके वही हुआ। तो मैं यह भी बताना चाहता हूं कि कानून अंधा नहीं है, कानून के हाथ में ताकत भी है। We have already issued show cause notices. Under the provisions of the Cable Television Networks (Regulation) Act, 1995, MSOs are granted permission by the Ministry to operate in DSAs notified areas under certain terms and conditions. If the MSOs in DSAs notified areas violate any of the terms and conditions, the Ministry of Information and Broadcasting can suspend or revoke the license/registration of MSOs under Section 4(7) of the Cable Act.

तो मैं आज 5 बजे मीटिंग करूंगा, हल का प्रयत्न करूंगा। समाधान होता है तो ठीक है, नहीं तो प्रेस की आजादी अक्षुण्ण रखना और साथ-साथ संविधान की आत्मा को जीवित रखने के लिए जो भी उचित कार्यवाही है, वह कार्यवाही होगी। यह समझना चाहिए। किसी भी एम.एस.ओ. को

ऐसा अधिकार नहीं है कि वह सेंसरशिप लगा सके। बस इतना ही मैं कहना चाहता हूँ। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you. Now, we take up the Private Members' Legislative Business. Bills for Introduction. ...*(Interruptions)*...

DR. K. KESHAVA RAO: Sir, the hon. Minister has not talked about two T.V. Channels of Telangana which have been banned in Andhra Pradesh. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no; we take up the Private Members' Legislative Business. ...*(Interruptions)*... No, no; the time is over. It is already 3.45 p.m., the time is over.

DR. K. KESHAVA RAO: Sir, the Minister has not replied ...*(Interruptions)*...

SHRI V. HANUMANTHA RAO: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is Private Members' time. ...*(Interruptions)*...

No, it is Private Members' time. ...*(Interruptions)*... It is Private Members' time. ...*(Interruptions)*... Private Members' Legislative Business; Bills for introduction. The Medical Consultancy and Other Services (Rationalization of Fees) Bill, 2013; Shrimati Renuka Chowdhury. ...*(Interruptions)*...

श्री प्रकाश जावडेकर : कोई भेदभाव नहीं है, जो भी एम.एस.ओ. है ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Yes, Shrimati Renuka Chowdhury.

SHRIMATI RENUKA CHOWDHURY: Sir, I said, " I introduce the Bill".

MR. DEPUTY CHAIRMAN: But you have not asked my permission. ...*(Interruptions)*... First you ask the permission.

SHRIMATI RENUKA CHOWDHURY: Sir, I may be permitted to introduce the Bill.

MR. DEPUTY CHAIRMAN: Which Bill? ...*(Interruptions)*... No, no; you can't do like that.

PRIVATE MEMBERS' BILLS

The Medical Consultancy and Other Services (Rationalisation of Fees) Bill, 2013

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I move for leave to introduce a Bill to rationalise the consultancy and other medical services fees for making them affordable for the common man in the country and for matters connected therewith or incidental thereto.